MR. DEPUTY CHAIRMAN: I have already said 5\*30.

i -nance Bill

The House now stands adjourned for lunch.

The H iuse then adjourned for lunch at fiftyfive minutes past one >f the clock.

The House reas embled after lunch at half-past two of he clock. The Vice-Chairman Shri (Akbar Ali Khan) in the Chair.

THE FINANC I BILL, 1970—contd.

श्री राजनारायण (उत्तर प्रदेश): श्रीमन्, इस वित्त विधेयक पर वौलते समय आज मैं आंकड़ों में नहीं जाऊंगा, मगर मैं यह जरूर चाहूंगा कि हमारे देश की जो स्थिति है, उस पर यह सदन गम्भीरतापूर्वक विचार करें और देखें कि क्या इस वर्तमान सरकार को एक पैसा भी खर्च करने की आज्ञा सदन को देना उचित है या अनुचित है। हमारा कहना है—अपना निर्णय मैं पहले ही बता देता हूं—िक यदि यह सदन इस सरकार को एक पैसा भी खर्च करने की अनुमति देता है, तो सदन अपने कर्तव्य का पालन नहीं करता।

पहले मैं घरेलू बसले को लेना चाहुंगा I जब से अंग्रेज गया, अंग्रेज को यहां से भगाने के लिए हम संघर्षरत थे, राष्ट्रपिता महात्मा गांधी के नेतृत्व में आन्दोलन होते थे, अंग्रेजी साम्राज्यवाद का नाश हो, क्विट इंडिया, भारत-छोडो के नारे लगे 8 अगस्त, 1942 को, 15 अगस्त, 1947 को भारत आजाद हुआ, हिन्दु-स्तान दो हिस्सों में बंट गया, एक का नाम पाकि-स्तान हो गया, एक का भारत हो गया, 15 अनस्त, 1947 के बाद आज 12 मई, सन 1970 है, करीब 23 साल हो रहे हैं, मैं जानना चाहता हं, भारत की सरकार ने क्या अपने मुल्क की सीमा बचाई ? जो सरकार अपने राष्ट्र की सीमाओं के प्रति सचेत न हो, जिस सरकार के शासन में उसका मुल्क कट जाता हो, जो सरकार आज तक अपने मुल्क की सीमा न बता

पाई हो, अगर कोई देश ऐसी सरकार को बर्दाश्त करता है, तो उस देश के नागरिक नालायक हैं, निकम्मे हैं। मैं समझता हूं कि सदन दो मत का नहीं होगा, भारत की सरकार को राष्ट्रदोही करार देने में। मैं इस सरकार को राष्ट्रद्रोही मानता हं और मैं यह कहना चाहता हं कि यह सदन भी मुक्त कंठ से हमारी बात को कबूल करे. इस सरकार को राष्ट्रबोही कहे । केवल अपनी सहिलयत के लिए, व्यक्तिगत लाभ के लिए. अगर कोई इस सरकार का सच्चा विश्ले-पण नहीं करता, तो वह सम्मानित सदस्य अपने कर्तव्य का पालन नहीं करता। मैं सभी सदस्यों को बता देना चाहंगा--उनको डर किस बात है-कि अब वह चाहे रूलिंग कांग्रेस हो चाहे संगठन कांग्रेस हो, चाहे कोई पार्टी हो, किसी पार्टी का सदस्य रहना मान्न ही कोई सिक्यो-रिटी नहीं है कि वह जनता से चन कर आ ही जायेगा, इसलिए आज ऐसी स्थिति पैदा हुई कि ईमानदारी से लोग अपनी बातों को कहें। यह वातावरण आज बाध्य कर रहा है लोगों को ईमानदार बनने के लिए, मगर मैं देखता हं कि मुल्क ईमानदार की जगह बेईमान होता जा रहा है। कारण क्या है ?

श्रीमन, आज मैं बहुत दर्द भरे दिल से आपसे कहना चाहता हूं कि 1924 की बात है, एक बड़े अंग्रेज लेखक ने भारत सरकार को चेता-वनी दी थी, तिब्बत के बारे में । उसने कहा था कि अगर तिब्बत में शक्ति-संतूलन गड-बडाएगा, भारत में कोई ऐसी सरकार आएगी. जो तिब्बत को ठीक ढंग से नहीं रहने देगी, तो नेपाल, भूटान, सिविकम भारत की ओर से आंख मूँदेंगे और चीन की ओर देखने लगेंगे। मैं आज भारत सरकार को दोषी बताता हं, उसकी दोषी पाता हूं। आज हमारे पास से नेपाल चला गया, भटान भी जा रहा है, सि क्किम भी जा रहा है । मैं चाहता हं कि सदन के सम्मानित सदस्य उस दिन को याद करें, जब नेपाल के राजा ने कहा था कि मैं चाहता हूं कि भारत-वर्ष अन्तर्राष्ट्रीय जगत में हमारा प्रतिनिधित्व करे. मगर आज नेपाल और भारत का रिश्ता

## [श्री राजनारायण]

Finance Bill

क्या है ? ये चन्द छोटे-छोटे राजाओं के घर में पैदा होने वाले सरकारी कुर्सियों पर बैठ कर बिना किसी जिम्मेदारी की अनुभूति के सारी विदेश नीति को बर्बाद और चौपट कर रहे है। मैं अफसोस के साथ कहना चाहता हूं कि आज भारत की सरकार इतनी मजबूर है. उसकी स्थिति इतनी दयनीय है कि भूटान संयक्त राष्ट्र संघ में एक स्वतंत्र राष्ट्र की हैसि-यत से प्रतिनिधित्व पाने के लिए प्रयत्न कर रहा है। कारण क्या है ? भारत के साथ भटान का जो पुराना रिश्ता था, उसको भारत सरकार क्यों छोडने जा रही है ? भारत सर-कार मजबूर हो रही है अपनी नालायकी से, अपनी राष्ट्रहित-विरोधी नीति से । वही सिल-सिला सिविकम का हो रहा है। तिब्बत चला गया, अब भूटान, सिक्किम, नेपाल चला जा रहा है। फिर भी यदि यह सदन सरकार को एक पैसा भी खर्च करने की अनुमति देता है, तो वह अपने कर्तव्य का पालन नहीं करता। आपकी जिम्मेदारी राष्ट्र के प्रति है या सरकार के प्रति है। मैं सदन के सम्मानित सदस्यों से कहना चाहता हूं कि उनकी जिम्मेदारी राष्ट् के प्रति है, सरकार के प्रति नहीं है । जो सर-कार राष्ट्र के प्रति वकादार नहीं है, उस सरकार को हटाना, उस सरकार को गिराना कर्तव्य है ।

श्रीमन्, अभी कम्बोडिया का मसला आया था, उस मसले की दबा दिया गया । मुझे अफसोस है कि हमारे यहां के समाचार-पत्नों ने हमारी इस बात की पकड़ा नहीं । कहा जाता है कि अमरिकी उपराष्ट्रपति भारत की सरकार पर दोषारोपण कर रहे हैं कि वह रूस के इशारे पर काम कर रही है । कीन इस गुंजायश्व को पैदा करता है ? भारत की सरकार की नीति पैदा करता है । सारी बातों को मैं छोड़ दूं, केवल एक बात को ले लूं इस बात में कि जब कम्बीडिया में उत्तरी वियतनाम और वियतकांग की सेना जमा थी, जब अतिकमण हुआ तो उसके लिए कम्बोडिया ने इंटरनेशनल कंट्रोल कमीशन

जो वहां है और जिस का अध्यक्ष भारत है उस के पास यह मामला भेजा और बाद में उसे वापस ले लिया । भारत की सरकार दम दबा कर रह गयी। उस पर उसने हल्ला नहीं किया, अपने कर्तव्य का पालन नहीं किया । कोई भी जानकार कह सकता है कि भारत की सरकार <sup>इ</sup>तनी गलत नीति क्यों अख्तियार कर रही है, कोई भी विदेश मंत्री हो या प्रधान मंत्री हो. हम को इसका जवाब दे कि जिस कंट्रोल कमी-शन का अध्यक्ष भारत है, वह अमरीकी अति-क्रमण के बाद अपना निर्णय देता है, मगर जब उत्तरी वियतनाम और वियतकांगों के द्वारा अतिक्रमण हुआ, उसकी बात जब आती है. तो कम्बोडिया उस मामले को वापस ले लेता है कि हम अपना मसला तय कर लेंगे, आप हमारा मसला तय मत करो । यहां तक कि आप देखेंगे कि पेकिंग में श्री सिहानुक ने कहा कि कम्बो-डिया में उत्तरी वियतनाम और वियतकांग के लोग अपने अड्डे बना कर दक्षिणी वियतनाम पर हमले कर रहे थे। यह बात वह खुद कबूल करता है, स्वीकार करता है, मगर भारत की सरकार आंख-मिनीनी करती है। यह सोनती है कि जिस तरह से अपनी भारत की जनता को वह भेड़ बना कर रखना चाहती है, उसी तरह की बात रूस और अमरीका में भी होगी। वह अपने हित को जानते हैं, रूस अपने हित को जानता है, अमरीका अपने हित को जानता है, मगर भारत की सरकार अपने हित पर सो रही है। यह सरकार अपने हित को जानती नहीं है । जानती है केवल एक बात कि प्रधान मंत्री की गव्दी किस तरह से बरकरार रहे । मुझे अफसोस है इस बात पर और मुझे उम्मीद है कि आप को भी अफसोस होगा अपने दिल में।

आज मैं अपने जजवात का इजहार करूंगा।
राष्ट्रपति का चुनाव हुआ। उस के बाद याचिका
भी खारिज हो गयी। बहुत अच्छा हुआ। ठीक
हुआ। मगर मैं यहां एक एक सदन के सम्मानित सदस्यों को साक्षी बनाना चाहता
हूं कि वे अपनी छाती पर हाथ रख कर सोचें
कि क्या \* \*

<sup>\*\*\*</sup>Expunged as ordered by the Chair.

SHRI R. T PARTHASARATHY (Tamil Nadu): Can any Member use a word which is inparliamentary, which word the hon. 5 hri Rajnarain has used?.

श्री महावीर त्याची (उत्तर प्रदेश) : आन ए प्वाइंट आफ आवेर । \* \* \* मेरे खयाल में यह मुनासिव नहीं है । यह एक्सपंज कर दिया जाये ।

THE VICE-CHAIRMAN (SHRI AK-BAR ALI KHAN): I am sorry...

श्री राजनारायण : मैं अफसोस के साथ कहना चाहता हूं कि श्री महानीर त्यागी, आप ट्रेजरी बेंचेज से आ रहे हैं । आप को निरोधी पक्ष की जानकारी अभी कम है । इसलिए मैं आपके द्वारा उन से बहुत अदब से कहना चाहता हूं कि जरा है सुनना पसंद करें । हर बक्त बोलना न पसंद करें । मैं अपने कर्तव्य को जानता हूं । आज फैसला हो चुका है ।

SHRI R. T. PA tTHASARATHY: Sir, can an hon. Men ber of this House cast any reflection on the Supreme Court in this manner...

THE VICE CHAIRMAN (SHRI AKBAR ALI KHAN): No.

SHRI R. T. PA ITHASARATHY .... and say that \* \* \* when the Supreme Court has passed n order? -It is absolutely wrong and i is not proper for any Member to say li e that.

THE VICE-CH vIRMAN (SHRI AKBAR ALI KHAN): That will be expunged.

SHRI R. T. PARTHASARATHY:  $I^1$  should be expunge. U

श्री राजनारायण : सुनिये, देखिये । आप अपनी सीमा के बाहर मत जाइये । आप अपनी सीमा के बाहर जायें ने तो हमको कल से वहां आ कर बैठना होगा । आप सन लीजिये ।

THE VICE-i '.HAIRMAN (SHRI AKBAR ALI KH. N : I *tan* not going...

श्री राजनारायण : जजमेंट हो जाने के बाद किसी भी जजमेंट की टीका होती है और आपको हक नहीं है कि आप इसको एक्सपंज कर सकें। जजमेंट हो जाने के बाद...

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): So far as the conduct of the President is concerned, it is not within the power. ..

SHRI RAJNARAIN: It is not the conduct of the President.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI): Sir, he definitely questioned the conduct of the President and has said that \* \*

श्री राजनारायण : श्रीमन्, पहले सुनिये । देखिये, प्रेसीडेंट \* \* \* उस समय वह प्रेसीडेंट नहीं है । प्रेसीडेंट के ऊपर एलेक्शन के बारे में एक आरोप लगा । वह वहां अपनी सफाई देने जाता है । तो वह मुकदमें का एक पक्ष है । उस समय वह प्रेसीडेंट नहीं है ।

श्री पी० सी० सेठी : यह फैसला अदालत करेगी या माननीय सदस्य करेंगे ?

श्री राजनारायण : हम करेंगे ।

श्री पी० सी० सेठी : कैसे करेंगे ?

श्री राजनारायण : वह नहीं करेगा जो चापलुस है और \* \* \*

THE VICE-CHAIRMAN (SHRI AK-BAR ALI KHAN): I have given my ruling.

SHRI RAJNARAIN: You are absolutely wrong.

THE VICE-CHAIRMAN (SHRI AK-BAR ALI KHAN): My order will be carried out.

श्री राजनारायण : हल्ला मत करिये । आप अपनी शान के विरुद्ध काम मत करिये । आप अपनी शान को समझिये । आप हमारे प्याइंट को समझिये ।

 श्री महावीर त्यागी : मै राजनारायण जी से कहंगा . . .

SHRI R. T. PARTHASARATHY : As President, he gave evidence. There is no doubt about it. The hon. Member has said\* \* \* It is throughly wrong.

श्री राजनारायण : मं आप से कहना चाहता हं कि प्रेसीडेंट का कंडक्ट आप डिसकस मत की जिए । यह प्रेसीडेंट का कंडक्ट नहीं है । प्रेसीडेंट के चनाव के विरुद्ध एक याचिका दायर हुई है। उस याचिका में अपनी सफाई के लिए प्रसीडेंट जाते हैं, तो जैसे कोई दूसरा अपनी सफाई के लिए जाता है...

श्री महावीर त्यागी : मै राजनारायण जी से विनम्रतापूर्वक कहना चाहता हूं कि हाउस की डिगनिटी के वास्ते, उस को मेन्टेन करने के लिए जब तक प्रेसीडेन्ट का इम्पीचमेंट न हो तब तक प्रेसीडेंट एक सिम्बल होता है, नेजन का और राष्ट्र का । ऐसी हालत में प्रेसीडेंट के लिए कोई भी ऐसे अल्फाज इस्तेमाल करना म्नासिब नहीं है।

श्री राजनारायण : यही कारण है कि राष्ट्रपति जिस जज को नियुक्त करता है उसके यहां जब राष्ट्रपति की हैसियत से जायेगा तो वह जज खड़ा हो जायेगा । जज वहां खड़े नहीं हुए और वे इसी लिए नहीं खड़े हुए कि वह वहां एक \* \* \* वह प्रेसीडेंट नहीं है। वहां वे प्रेसीडेंट नहीं ये और श्रीमन्, में आपसे यह कहना चाहता हूं कि मैं अपने देश की बनाना चाहता हं। मैं सहलियत नहीं चाहता। में तब्दीली चाहता हं और मैं आप से कहना चाहता हं हुजूर वाला...

श्रीमती विद्यावती चतुर्वेदी (मध्य प्रदेश) : प्वाइंट आफ आईर । मेरा प्वाइंट आफ आईर यह है कि अगर माननीय सदस्य इस बात को मानते हैं कि श्री वी० वी० गिरि वहां राष्ट्र-पति की हैसियत से नहीं गये थे, तो उनको यह शब्द वापस लेने चाहियों कि \* \* \*

श्री राजनारायन : आप पहुंचे हुमारी वात मुनिये। वे क्या प्वाइंट आफ आर्डर उठा रहे

THE VICE-CHAIRMAN (SHRI AK" AR ALI SHRI BAHARUL ISLAM (Assam): Sir. on a point of order. My point of order is this. The Supreme Court lias given only the order that the petitions are dismissed. It has not yet given its findings whether \* \* \* This finding is yet to come from it. Therefore, the Supreme Court's judgment is still pending before it and it would be improper on our part to make remarks \*

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): I would request you, in view of the objection raised by Mr. Parthasarathy and Mr. Tyagi, a very old Member of the. ...

KHAN): I have heard your statement and I

श्री राजनारायण: यह ओल्ड मेम्बर देश को जहन्म में ले गये हैं। हमारे महावीर त्यागी जी देश को जहन्तम में ले जाने के गुनाह से वरी नहीं हो सकते।

would request you to cooperate with me, to THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): When I am standing, you please sit down. In view of the objection raised by those Members, including the lion, lady Member, I, in my own view, have come to the conclusion that this statement was absolutely uncal-I led for and that it should be expunged.

help me, to keep the dignity of the House. And the dignity of the President is the dignity of the House. You can speak on other points. I would give you time to speak. But please, when I have passed the order, do not rake up that point

\* \*Expunged as ordered by the Chair.

श्री राजनारायण: श्रीमन्, मैं श्री वी० वी० गिरि के बारे में कहना चाहता हूं।

उपसमाध्याक्ष (श्री अकबर अली छान) : उनके बारे में मत कहिए।

THE VICE-i HAIRMAN (SHR1 AKBAR ALI Kr AN): I will not allow you.

THE VICE CHAIRMAN (SHRI AKBAR श्री राजनारायण: मैं आपको बताऊं। मैं श्री वी० वी० गिरि के बारे में कहुंगा। राष्ट्र-पति के बारे में आप काटिये।

ALI KB \N): I will not allow you.

SHRI RAJNARAIN: \*\*\* \*\*\*

SOME HON'J LE MEMBERS: He is in the Chair.

श्री राजनारायण : मिं जानना चाहता हुं

श्री महावीर त्या । : क्या बात करते हो ?

श्री राजनारायण : आप उम्र में हमसे ज्यादा है। \* \* \* हमारी जिन्दगी का ज्यादा हिस्सा आबाद मुल्बा में बीत रहा है । इसलिए यह कर्क है।\* \* \* You are not a dictator. You vvi 1 have to adopt some norms.

THE VIGE-G IAIRMAN (SHRI AKBAR ALI K.HAP- ): I am going to follow the rules. The ru e is that the conduct of the President si all not be discussed.

श्री राजनारायण : क्या आप यह समझते ? \* \* \* I am no t discussing the conduct of the must learn that.

THE VICE-CHAIRMAN (SHRI AK-BAR ALI KHA V): If you will insist I will not allow a jything to go on record.

पेट्रोल तथा रतायन और खान तथा धातु मंत्री (डा० त्रिगुण सेन): यह बहुत बुरी बात है। You nust respect the Chair.

धी राजनारायण: अति मत करिये, नहीं तो फिर कार्यवाही हों चलेगी। मैं श्री गिरि 🕏 बारे में कहंगा।

श्री भवानी प्रसाद तिवारी (मध्य प्रदेश) : मैं यह पूछना चाहता हूं कि राजनारायण जी के बारे में जो यहां बात कही जाएगी, वह श्री राजनारायण जी के लिए होगी या एक एम० पी० के बारे में भी होगी।

1970

(Interruptions)

श्री राजनारायण: हमारी एक बात सुनिये। महातमा गांधी जी का कहना है कि धन और सता का लोभ मन्ष्य से क्या क्या नहीं कराता। धन और सत्ता के लोभ से ही आज हमारे देश में यह अनर्थ हो रहा है । मेरा यह प्वाइन्ट है। इस प्वाइन्ट को आप देखें और समझें।

अब मैं इस बात को बताऊं कि हम अपने मान की रक्षा करें, हम अपने राष्ट्र की रक्षा करें या राष्ट्र से ऊपर किसी को मानें ?

श्री पी० सी० सेठी : मान की रक्षा बेई-मानी से नहीं होगी।

श्री राजनारायण: अगर कोई व्यक्ति \* \*\* और अनर्थ करता है, तो हमारा कर्तव्य है कि हम उस अनर्थ के बारे में कहें। इसलिए केवल \* \* \* लोगों को इतना उत्तेजित कर दिया, यह नहीं होना चाहिए। मैं चाहता हूं और मैं आपसे अपील करना चाहता हं, श्री महावीर त्यागी से अपील करना चाहता हं, वे वुजुर्ग हैं और हमसे उन्त्र में ज्यादा हैं, वे हमें बताएं कि जिस राष्ट्रकी \* \* \*

उपसमाध्यक्ष(श्री अकबर अली खान) : यह गलत है । इस तरह से बोलने का आपको हक नहीं है।

श्री राजनारायण: यह गलत है ?

उपसभाष्यक्ष (श्री - अकबर अली खान) : Jfou cannot speak about the Etashtrapati in this manner.

श्री राजनारायण : \* \* \* यह मेरा प्वाइन्ट 吉 1

<sup>\* \* \*</sup>Expunged as ordered by the Chair

श्रीमती विद्यावती चतुर्वेदी : इस बात को आप कैसे साबित करते हैं कि \* \* \* यह आप कैसे कहते हैं ?

श्री श्रीमन् प्रफुरल गोस्वामी (आसाम) : इनको कन्ट्रोल करना चाहिए । If some Member goes out of his brain he can be set right only by being thrown out of the House. You have to take drastic steps.

भी राजन।रायण: तुम्हारे जैसे बहुत से लोगों को देखा है। I am prepared for that. You must know all these things. Democracy is not hypocrasy.

SHRI SRIMAN PRAFULLA GOS-WAMI: He does not know the procedure of the House. He goes on violating the rules. He is unfit to be in this House because he wants to defy Chair's ruling.

THE VICE-CHAIRMAN (SHRI AK-BAR ALI KHAN): I do not want to take such an extreme step at this stage. I would again appeal to Mr. Rajnarain not to do or say anything which is against the dignity of the House and the procedure.

SHRI PITAMBER DAS (Uttar Pradesh): I would like to make a small submission in this respect. A very fine point has been raised, when the point of order was raised by Mrs. Chaturvedi. I really appreciated the point. What she said was that the office of the President should not be discussed in the House. which means that since Mr. Giri went to the court in his personal capacity, if anything is said in regard to his person, then Mr. Rajnarain may not be objected to. That is what at least I understood from her point of order. I appreciated it and I fully agree with it. Now I want your categorical ruling on this point, whether you hold that even the person is not to be criticised. The Constitution only talks of the office. The President in office of the President or his actions as President cannot become the subject-matter of discussion in the House, I concede. But do you hold that even his actions in his private, perfectly in private capacity, cannot be discus.

sed in the House? I want a categorical ruling on this point.

SHRI P. C. SETHI: Before you are pleased to give your ruling, I would like to most humbly submit that the entire matter of evidence of the President is before the Supreme Court and is, as has been rightly pointed out by the hon'ble Member, sub judice because the court has given only the decreetal part of the judgment. While the judgment on the other part is still to come and when the subjectmatter is sub judice to the extent that it is before the Supreme Court it should not be raised here.

SHRI PITAMBER DAS: The objection taken by my friend, Mr. Sethi, is entirely different.

SHRI P. C. SETHI: It is as absolutely wrong for Mr. Rajnarain to say anything about the evidence tendered by this person or that person without the court giving its judgment.

श्रीमती विद्यावती चतुर्वेदी : मेरी नियम सम्बन्धी आपत्ति सुन लीजिए । नियम यह हैं जो कि बोलते समय आपको पालन करना चाहिए । 238 के 6 पर लिखा है कि बाद-विवाद पर बोलते समय राष्ट्रपति के नाम का उपयोग नहीं करना चाहिये । तो नियम के अनुसार जब कभी भी कोई वाद-विवाद ईघर हो रहा हो, बहस हो रही हो, तो राष्ट्रपति को बीच में नहीं लाना चाहिए, चाहे वह व्यक्तिकत हो या उसके पद से सम्बन्धित हो ।

SHRI BAHARUL ISLAM: Mr. Rajnarain would have been all right if the election of Shri V. V. Giri would have been set aside. After his election has been upheld by the Supreme Gourt he continues to be in the President's office Therefore, Mr. V. V. Giri as the President of India and as an individual is one and the same person. Similarly, Chief Justice Mr. Hidayatullah and the individual, Mr. Hidayatullah, is one and the same person. They cannot be split up. I am not going to criticise the Chef Justice of India. But can I say that I can criticise Mr. Hidayatullah? Similarly, we cannot say that we are not criticising the president of India but we are criticising Shri V. V. Giri. They are one and the same person. Their conduct can be criticised only in a substantive motion for impeachment.

<sup>\* \* \*</sup>Expunged as ordered by the Chair.

THE VICE-CH/ IRMAN (SHRI AK-BAR ALI KHAN: I have understood it.

#### SHRI R. T. 'ARTHASARATHY:

The hon'ble Mr. I tamber Das has tried to make a distinc' on between the office of the President an 1 his personality. I beg to submit that one I a person occupies the office of the Presif Bit his personality gets merged in the offic itself. And any action of the President, ai yw here during the pendency of his office cannot be separated So my learned fr; nd is out of order.

SHRI THILLA1 VILLALAN (Tamil Nadu): Mr. Vice-Chairman, Mr. Pitamber Das h; s raised a very subtle point whether thr office of the Presidentship can be separated from the personality. So f tr as the Constitutional position goes, I am afraid, we cannot separate the pers mality and the office because the whol structure of our administration is ba ed on the Constitution We have created by the Constitu-3 P.M. tion ce tain high office... We may ca! them as constitutional creatures. We canot say that they are individuals who ar holding those offices. The very basis, tl 2 very structure, is the office itself. So i y humble submission is that we cann < i separate the person and the office.

THE VICE-CI [AIRMAN (SHRI AK-BAR ALI KH\* \J) I have considered the points and the i liflerent views expressed. I feel that it is dil cult to separate, as was pointed out the p- rson and the authority. Besides that it wt« also pointed out that the Surepme Cc irt has not delivered judgment on facts yet. They have given the decision.

SHRI PITAMBER DAS: I would request you not to mix it up. . .

THE VICE-CHAIRMAN (SHRI AKBAR ALI CHAN): I mentioned it as a fact. But n view of the situation and the provision, I think it will be a very dangerous preccd< it if I hold that a person so long as he occupies that position should be separate from the office. So neither by the name of th i President nor, so long as he is the Pres dent, by the name of Mr. Giri should we discuss his conduct. So my ruling is that such a discussion cannot be allowed.

श्री मान सिंह वर्मा (उत्तर प्रदेश) : आन ए प्वाइंट आफ आंडर । श्रीमन्, इसके सम्बन्ध मैं केवल एक ही प्रश्न आपसे पूछना चाहता हूं । जब हमारे राष्ट्रपति कोर्ट में एपीयर हुये, तो वह राष्ट्रपति या वह मिस्टर गिरि हुये, ऐज राष्ट्रपति या ऐज मिस्टर गिरि हुये । इसका जवाब आप दे दीजिये । He appeared as Mr. Giri or as the President?

1970

उपसभाष्यक्ष (श्री अकवर अली खान) : बैठे जाइये I I have given my ruling.

श्री मान सिंह वर्नाः पिटिशन किस चीज काया?

उपसभाध्यक्ष (श्री अकवर अली कान) : राजनारायण जी, आप अपनी स्पीच जारी रखें।

श्री राजनारायण : श्रीमन्, मैं पहले ही कह दूं कि आपने जो कुछ भी इस समय व्यवस्था दी है, मैं उस व्यवस्था को मानने से इंकार करता हूं, मैं इसको चैलेंज करता हूं और यह अच्छी तरह से समझता हूं कि कोई भी इंडिपेंडट जज होगा जुडीशियरी का तो मैं अपने प्वाइंट को वहां गैन कर लूंगा।

मैं इस समय एक हाइपोथैटिकल क्वेश्वन, एक काल्पिनक प्रश्न प्रस्तुत कर रहा हूं। \* \* \*उस राष्ट्र की कितनी दुर्देशा हो सकती है, इसको सदन के सम्मानित सदस्य समझें।

श्रीमन्, मैं कहना चाहता हूं कि इस समय से हमारा भाषण शुरू हो रहा है।

श्रीपी०सी० सेठीः बीस मिनट आप बोल चुके हैं।

श्री राजनारायण : वह हम नहीं बोले हैं, वह तो प्रकाश चन्द्र जी सेठी बोले हैं।

उपसमाध्यक्ष (श्री अकबर अली खान) : आपका समय थोड़ा है, आप बोलिये ।

<sup>\* \* \*</sup>Expunged as ordered by the Chair.

श्री राजनारायण : चाहे वह प्रधान मंत्री हो, चाहे वह विदेश मंत्री हो, चाहे वह संगठन का सदर हो \* \* \*आज हमारे देश की गली-गली में, कूचे-कूचे में जहां लोग बैठते हैं, वहां बात करते हैं, पिल्लक मीटिंग में हमसे सवाल होता है कि जब हमारे देश का \* \* \*

उपसभाष्यक्ष (श्री अकवर अली खान) : यह गलत है। This portion will be expunged.

श्री राजनारायण : एक दिन आयेगा जब कि आप खुद एक्सपंज कर दिये जायेंगे ।

उपसभाध्यक्ष (भी अकबर अली खान) : जरूर I So long as I am here. I will keep up the decorum of the House ठीक है, आप आगे चिलये ।

श्री राजनारायण: तो मैं फिर कहना चाहता हूं कि राष्ट्र क्या है। असल में हम लोग जनतंत्र को समझे नहीं हैं। हम लोग जनतंत्र को हड़वोंग समझे हैं, हम लोग जन-तंत्र को संख्या-सुर समझे हैं। संख्या-सुर की बदौलत कोई काम कर दिया जाय, कोई बात कह दी जाय, तो समझते हैं कि वही जनतंत्र है।

हमारे हा० विगुण सेन बैठे हैं, जिनकी मैं इज्जत करता हूं, वह वाइस चांस्लर भी रह चुके हैं, वह जिस कम्पनी में रहते हैं उनको भी, उस समुदाय को भी कुछ सिखायें । मैं अभी इन्हों के सवाल को ले लेना चाहता हूं । रोज हल्ला मचा रहे हैं कि दवा की कीमत घटेगी, दवा की कीमत घटेगी, मृनाफा कंट्रोल होगा, मगर मैं आपके द्वारा श्री सेठी जी से और श्री विगुण सेन जी से पूछना चाहता हूं कि श्री विगुण सेन जी मृनाफे को कंट्रोल करने के लिये एक औसत बांघ दें 15 फीसदी और श्री फखरहीन अली अहमद बोल दें कि हांगज नहीं, कभी भी मृनाफे पर पाबन्दी नहीं लगाई जा सकती, अगर मृनाफे पर पाबन्दी लगाई जायगी तो उद्योग व्यवसाय की तरककी

रक जायगी । यह सही है या गलत है, मैं आपके द्वारा श्री विगण सेन जी से पूछना चाहता हं, मैं आपके द्वारा श्री प्रकाश चन्द्र सेठी जी से पुछना चाहता हं । आज ही की बात है । आप जा कर के रेडियो सुनिये, उनका बयान सुनिये, श्री फ़खरुद्दीन अली अहमद साहब, उद्योग मंत्री कहते हैं कि उद्योग के मनाफे पर कोई प्रतिशत नहीं बांधा जा सकता है, उद्योग के मुनाफे पर पावन्दी नहीं लगाई जा सकती और श्री विगुण सेन जी कहते हैं कि हम उद्योग पर पाबन्दी लगायोंगे, हम दवाओं के बारे में इस तरह से करेंगे । क्या बात सही मानी जाय? जिस मंत्री-परिषद् के दो मंत्रालय दो मुंह से बोलें, जिस सरकार की दो जीभ हो, वह सांप है। सांप जानवर है, उसके दो जीभ होती हैं। सांप जानवर है। दो जीभ आज इस सरकार की हो गई हैं । प्रकाश चन्द्र सेठी सा**इ**व बैठे हये हैं, उनसे पुछिये कि श्री फ़खरहीन अली अहमद साहब का रेडियो बाडकास्ट सूना है। बोलो काहे बैठे हो, इस्तीफा दे कर निकल जाओ।

श्री पी० सी० सेठी : अच्छा, आप बोलिये।

THE VICE-CHAIRMAN (SHRI AK-BAR ALI KHAN): Mr. Rajnarain, you are addressing me. You are not cross-examining anybody

श्री राजनारायण : श्री तिगुण सेन से मैं पूछना चाहता हूं कि काहे को मंत्रिमंडल में बैठे हो । तिगुण सेन साहब मिनिस्टर हैं। यह फखरद्दीन अली अहमद साहब से पूछते । काहे बैठे हो, इस्तीफा दे कर हुट जाओ । श्रीमन्, मैं इशारे के साथ बात कह रहा हं।

मैं पूछता हूं कि क्या जहां जिस जजबात का इजहार हो रहा है, यहां जो लोग ऐसा कर रहे हैं, वहीं लोग समाज बनाने वाले हैं। यही समाज बनायेंगे। यह हमारे लिये हल्ला करते हैं, कहते हैं कि इसको निकाल कर के फेंक दिया जायगा। हमारी तो इन्होंने टांग तोड़ दी और अब निकाल कर फेंक देंगे।

श्री ओम् मेहता (जम्मू - और काण्मीर) : दूसरी टांग टूट जायगी ।

<sup>\* \* \*</sup>Expunged on ordered by the Chair.

श्री राजनारायण : तो क्या विगाड़ लोगे । क्या विगड़ जायगा हमारा? इस पैर पर एक एक चोट जो पड़ी है वह इन्दिरा रानी पर चोट है, समाजवाद और जनतंत्र पर चोट है और इस सरकार पर कलक है । कहते हैं कि फेंक दो...

श्रीमती विद्यादतं चतुर्वेदी : कौन कहता है।

श्री राजनारायण: मैं दिल के चोट की बात नहीं करता, जिसकों कि आप मुझसे ज्यादा समझती हैं, कभी-कभी हम भी रस में विभोर हो जाते हैं।

तो, श्रीमन्, अब परेलु मसले को ले लीजिये। हमारा घर कहां है। हमारा घर बना है या हमारा घर जिगड़ा है। गांधी कहा करता या कि मैं चाहता है कि अगर मैं पून: जन्म ले तो एक हरिजन वे घर में जन्म लूं। आज कांग्रेस सरकारें जह -जहां हैं, हमको कोई माई का लाल ईमानदारी से बता दे कि हरिजनों का उत्थान किया है। वहां आज हरिजनों की कितनी दयनीय दशा है। हरिजनों के लिये जो प्रतिशत नौकरी में रखा जाता है, उनका आज वह प्रतिशत सरक्षित नहीं है । क्या जिस देश को गांधी का नेन्त्व प्राप्त हो चुका हो और जिसमें 23 साल तक यह शासन में रहे हों, वह देश आज बाह्मण, जमार, भंगी, बनिया, ठाकुर, जाट, अहिर, कुर्मे इनका भेद मिटा पाया है। यह भेद बढ़ इहा है, दिन ब दिन बढ़ रहा है। हमारे भाई महाबीर त्यागी बैठे हैं, इनकी में इज्जत करता है इजुर्ग हैं, बहुत दिनों तक सरकारी कुर्सी पर जाराम किये हैं बापू की हत्या के बाद, मैं उनसे पूछना चाहता हूं कि बापू की, राष्ट्रियता बापू की हत्या क्यों हुई ? 23 साल के बाद भी किसी को याद है। राष्ट्र-पिता बापु की हत्या जिन वजुहातों से हुई, क्या वह वजुहात आज इर हो गये। उसमें इजाफा इआ है। अगर दूर हो गये हों तो इस सरकार को पैसा दिया जाब और अगर उसमें इजाफा आ हो. तो इस सरकार को एक पैसा खर्च करने के लिये देना हराम समझा जाय । इस-लिये कि हम सरकार में हैं, हम उसके पक्ष में हैं, हम उसकी पार्टी में हैं, जो चाहें कह दें । श्रीमन मैं आपसे पूछता हूं, कभी-कभी आप बहुत आंसू गिरा कर बोलते हैं, आप बताइये कि राष्ट्-पिता महात्मा गांधी की हत्या जिन वजहात से हुई वह दूर हो गई। 23 माल किसी राष्ट्र के जीवन में एक लम्बी अवधि मानी जाती है 23 साल कम नहीं हैं । दुनिया के मुल्क जी तबाह हो चुके थे, पश्चिमी जर्मनी तबाह हो चुका था, लंदन ध्वस्त हो चुका था, जापान की क्या हालत हो गई थी, मगर आज जापान की तरक्की को देखा जाय, आज पश्चिमी जर्मनी की तरक्की को देखा जाय, कहां से कहां चले गये और हम कहां के कहां हैं, हमारी जो एक लढिया गाडी चलती थी उसको भी और अधिक तोड दिया है और दूसरे लोग चन्द्र लोक में प्रयाण कर रहे हैं। तो इस स्थिति को भी देखा जाय। कहां हमारी तलना है, कहां हम जा रहे हैं। त्यागी जी बैठे हैं, जरा बतायें।

श्री महाबीर स्यागी : मैं आज कल (मिनिस्ट्री में थोड़े ही हूं, आप इमको क्यों कहते हैं ?

श्री राजनारायण: हो न हों, 10 दिन के बाद कहां जायेंगे कुछ पता नहीं। आपका तौर तरीका तो वही दीखता है . . . क्यों कि अभी तो आपका सरकारी ही रूप बना हुआ है। आप अभी विरोधी पक्ष की वाणी अख्तियार नहीं कर पाये, आपको विरोध पक्ष की वाणी जब कम से कम 38 बार कांग्रेस के राज में जेन काटी है और डंडे खाये हैं, तब हमने पाई है। विरोध पक्ष को विरोध में वातावरण बनाने के जिये क्या-क्या करना पडता है, वह हमको पता है।

में दूसरी तरफ आना चाहता हूं। शिका की ले लीजिए। शिका की प्रगति कहां है। इस देश में कितने लोग अग्निक्षित हैं? इस देश में 35 करोड़ से ज्यादा लोग अग्निक्षित हैं। शिका का यह हाल है। कल मैं एक पब्लिक

### [श्री राजनारायण]

Finance Bill

मीटिंग में बोल रहा था, तो लोग कह रहे थे जगजीवन राम का नाम जगमारक रखो । ये जग मारक बने हैं। इसकी उद्योग की नीति क्या है। पी० सी० सेठी, हजूर, यह 30 फीसदी जो चीनी के लिये छुट मिल मालिकों को दी गई है क्यों ? इससे उपभोक्ता को फायदा है कि गन्ना उत्पादकों का फायदा है या सामान्य नाग-रिक का फायदा है। फिर भी बेहवाई और धड़ल्ले से कह रहे हैं : मैं समाजवादी हं, मैं जनतंत्री हं। बेहयाई की सीमा पार हो रही है और तिस पर जाप हमसे कहते हैं लीगल नाइसीटीज, डीसेन्सी, डिकोरम, स्रीति, स्थोभा। इस सदन की सुरीति है. सुशोभा है, इसको बनाओ। यह सदन की सुशोभा को बनाओंगे कैसे ? असत्य आचरण कर हरिंज नहीं बना सकते । इसकी शोभा विगड़ जायेगी । शोभा बनती है आच-रण से । जिसका आचरण न हो, वह शोभा क्या बनायेगा। आज इस देश में शब्द का अर्थ खराब हो गया है। हमारे मिल कहते हैं, ईमान-दारी के साथ कि आज हिन्दू, मसलिम सवाल है। चाहते हैं हर आदमी ईमान को सामने रख कर इस बात का जवाब दे। आज सरकारी पक्ष के लोग क्या सम्प्रदायवाद को वढावा नहीं दे रहे हैं। यह क्या है ? चाहे हमारे अकबर अली साहब थोड़े समय, एक दो मिनट के लिये फुल जायें कि चव्हाण ने कह दिया कि मुसलमान मारे गये। मगर म्सलमानों को किसने मारा है ? चव्हाण ने मारा है; उसके कलेक्टर ने मारा है या पुलिस ने मारा है, क्योंकि उनको खतरा था कि उस समय कत्ल हो जायेगा। फिर भी वह कलेक्टर और पुलिस न हटाई जाय, पडी रहे।

अब एक नारा चला हुआ है : मैजारिटी कम्युनिलज्म, माइनारिटी कम्युनिलज्म । अल्य-संख्यक का सम्प्रदायवाद और बहुसंख्यक का सम्प्रदायवाद । हुजूर, यह अल्पसंख्यक की सम्प्रदायवादिता का नारा उठा कर सम्प्रदाय-वादिता को बढ़ाया जायगा, तो यह कथनी में मुसलमानों का भला चाहने वाले मुसलमानों को क़त्ल कर देंगे और अपने या तो यहां सदन में बैठेंगे या कुसियों में जाकर बैठे रहेंगे। यह इतने पतित हो गये हैं, इतने नीच हो गये हैं। इनकी चमड़ी इतनी मोटी हो गई है कि उनके जब तक बहुत बड़ा लाल करके लोहा बदन में घुसेड़ा न जाये, उनको आंच नहीं लग सकती।

श्री पी० सी० सेठी : आपसे चमड़ी अभी पतली है।

श्री राजनारायण: हां पतली है, पतली होती तो वहां बैठ ही नहीं पाते, वहां से निकाल दिये गये होते।

मै यहां अपील करूंगा, ईमानदारी के साब बता दूंगा, कि कभी-कभी हमारे ज्यामधर हैं जो बनारस के हैं, वह कहते हैं...

श्री ओम् मेहता: आप भी तो बनारस के हैं।

श्री राजनारायण: ... कि आप तो भीतर ही भीतर इन्दिरा के पैरों चलते हैं। हम जैसे भीतर हैं वैसे ही बाहर हैं। लेकिन हम इन्दिरा के व्यक्तित्व से नफरत नहीं करते, हम उनके चेहरे के रंग से नफ़रत नहीं करते हैं, उनके सरकारी चलन से नफ़रत करते हैं। उनका सरकारी आचरण बदचलन है। कैसे ? कोई माई का लाल कह सकता है कि वह उनका बयान है कि हमकी ये लोग प्रधान मंत्री पद से हटाना चाहते थे, इसिलये हमने यह सब कर दिया। इसके मूल में क्या आया कि प्रधान मंत्रित्व पद की सुरक्षा । क्यों रानी इन्दिरा नेहरू गांधी ने अर्थ का अनर्थ कर दिया। मैं आज यह सवाल उठा रहा हं। कोई दे इसका जवाब । इसका जवाब होना चाहिये । कोई जवाब नहीं है। दुनिया की राजनीति में कोई उदाहरण दे दे कि किसी देश का प्रधान मंत्री अपने उम्मीदवार का नामजवगी पत्र मरने के बाद उसकी मुखालिफत में आचरण करे कोई नजीर है क्या । यह एल० एन० मिश्र हमारे सामने बच्चा पढता था।

रक्षा मंत्रालय में राज्य मंत्री (रक्षा उत्पादन) (श्री ललित नारायण मिश्र): बच्चा नहीं था।

श्री राजनारायण : 1942 के पहले नहीं थे, सन् 1946 में आये । क्या कोई नजीर पी० सी० सेठी के पास है, श्री द्विगुण सेन के पास है । कोई सदन का माननीय सदस्य हमको नजीर दे । क्या महाबीर त्यागी जी के पास है । यह सूरीति की बात क्यों । क्या प्रधान मंत्री का मृह है, जो बुरीति और शोभा की बात करती हैं । मुझे कब्द होता है, पीड़ा होती है, तकलीफ होती है, कोध आता है ।

श्री महाबीर त्याबी: मैंने प्राइम मिनिस्टर के उस एक्शन को सपीर्ट नहीं किया। मुझे क्यों आप ख्वाइमखाइ लाते हैं।

श्री राजनारायण : सुरीति और सुशोभा । मैं यह कहना चाहूंगा कि यह टैक्स किस पर बढ़ रहा है, क्यों टैक्स बढ़े। कहां का समाजवाद है भाई कि बम्बई में बंगलीर में जाकर कह कि हम समाजवादी हैं। समाजवाद शब्द है क्या। प्रधान मंती इन्दिरा नेहरू कागजी समाजवाद जो है, उसका कागज कट गया है। तुम्हारा चेहरा साफ हो गया है। चूंघट खुल गया है। "चूंघट के पट खोल, तोहे राम मिलेंगे।" मैं जानना चाहता हूं. .(Interruption)... माननीय सदस्या काले चूंघट को खोलें और राम का दर्शन करें...

श्रीमती विद्यावती चतुर्वेदी : उपसभाध्यक्ष महोदय, अब घूंघट खोलने की जरूरत नहीं है, चश्मा उतारने की जरूरत है।

श्री राजनारायण : लो, चश्मा उतार (दया जिस तरह से अपने काले घूंघट को खोला । मैं कहना चाहता हूं : जरा पढ़ो । कभी कभी रामायण भी पढ़ती हैं, हमको बड़ी मस्ती आती है । उनके मुंह से रामायण का दोहा, चौपाई सुन कर । तो मैं एक ही दोहा, कह देना चाहता हं, रामायण के राम राज्य प्रसंग से :

''पणि माणिक मंहग किए, यंहगे जल तन नाज,

तुलसी तेते जानिये राम गरीब नवाज । " गंगा बाब बैठे हैं, वह जानते ह । श्रीमन्, आप भी क्या इसका मतलब समझते हैं। तो सम-क्षिये। चेयर का कर्तव्य होता है कि जो किसी की बात को न समझे उसे बोलने ही न दें और आप हमें बोलने दे रहे हैं। चेयर के कर्त्तंब्य का अनादर कर रहे हैं। तो इसका मतलब मै समझा देना चाहता हं। राम ने क्या किया। पणि, माणिक सब मंहगे किये। हीरे जवाहि-रात को मंहगा कर दिया। फैशन और विला-सिता की चीजें मंहगी कर दीं और पानी, चारा और अन्न को सस्ता किया। तभी राम को गरीब नवाज कहा गया। और यहां राम राज्य प्रतिष्ठित करने वाले इन्दिरा नेहरू न्या करती हैं। अन्न मंहगा हो जाये, जल मंहगा हो जाये, चारा मंहगा हो जाये, चीनी मंहगी हो जाये, चाय मंहगी हो जाये, काफी मंहगी हो जाये, मिटटी तेल मंहगा हो जाये...

श्री गनेकी लाल चौधरी (उत्तर प्रदेश) : और डालडा।

श्री राजनारायण : डालडा तो गायब हो गया । डालडा मंहगा हो जाय और फिर कह दो : हमको समाजवादी मानो, हम समाजवादी हैं । हम बड़े बड़े समाजवादी हैं...

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) : Please.

श्री राजनारायण: क्या प्लीज।

उपसभाष्यक्ष (श्री अकबर अली श्वान) : टाइम हो गया।

विपक्ष के नेता (श्री क्यामनन्दन मिश्र) : अभी तो गुरू किया है।

श्री राजनारायण : अभी तो हमारा भाषण शुरू हो रहा है।

उपसभाध्यक्ष(श्री अकबर अली खान) : बांक बिहारी दास 4 बजे की गाड़ी से जा रहें है।

श्री राजनारायण: हमको भी जाना है। हैमको भी हमारी एक मीटिंग मथुरा में हो रही है, इसी हालत में जाना होगा। यह पैर इन्दिरा रानी के राज को खायेगा। यह मत समझना एक दिन सदन में बहस होकर छुट्टी पा जाओगे, यह पैर तुम्हारी गर्दन को तोड़ेना, तुम्हारी गर्दन से मतलब तुम्हारी निजी गर्दन से नहीं, तुम्हारे सरकार की। तो मेरा कहना है श्रीमन्, कि अगर इस सरकार को एक पैसा भी खर्च करने की इजाजत सदन देता है, तो सदन अपने कर्तांच्य का पालन नहीं करता है।

एक बात में, चूकि हमारे बुजुर्ग भाई महाबीर जी त्यागी कभी-कभी बोल दिया करते है, मैं उनसे बहुत परेशान हो गया हूं, सच कहता हूं, इतना परेशान हो गया हूं, क्योंकि ये बोलते हैं तो हम उनकी बात समझते ही नहीं कुछ । जी अपने स्वार्थ के लिये अपने कर्त्तव्य की आहुति दे सकता है, वह कुछ का कुछ कर सकता है । अर्थ का अनर्थ कर सकते हैं, मगर यह तो उसको छोड़ चुके हैं। अब इस आदत में क्यों चलते हैं। देखिये, एक श्लोक है।

सर्व कला ... तो मैं भूल गया हूं, याद ही नहीं आ रहा है।

उपसभाध्यक्ष (श्री अकबर अली खान) : आप बाद में फरमा दीजिये ।

श्री राजनारायण: सर्व कला समिध गच्छिति बाच्माना लोक स्थिति पदिने बेतृ पधानूपा सर्वः मुर्खं निखरसय सा चक्रवर्ती।

कहने का मतलब यह है कि कोई बड़ा पंडित हो जो संस्कृत में काव्य करता हो, जो बोलने की कला में माहिर हो, अच्छी अच्छी भाषा का प्रयोग करता हो, अगर वह लोकस्थिति का सच्चा वर्णन नहीं करता है, तो उसको मुखाँ का चक्रवर्ती राजा कहना चाहिये। इसको आप को अच्छी तरह से समझ लेना चाहिये। सुरीती और सुभोभा में इतना न फंसों की सच्च बात न कह सको। आचरण और बुद्धि, कर्म और वाणी इसमें कोई समन्वय है, कोई संबंध है ? बुद्धि का चाहे कितना ही अच्छा प्रदर्शन करें, मगर

आचरण को उसमें कभी न पिरोय ? हमें बुढि से सीखना चाहिये और उसके अनुरूप ही आच-रण करना चाहिये और आचरण के तदनुरूप ही बुढि होनी चाहिये । आचरण के विरुद्ध बुढि है, तो उस आचरण को छलना कहते हैं । बुढि के विरुद्ध आचरण है तो उस आचरण को घण्ट कहते हैं । तो छलना बुढि और धण्ट बुढि से आचरण मत बनाओ । इसी लिए मैं कहना चाहता हूं कि अगर देश को बनाना है, देश को ठीक तरह से चलाना है, तो हमारे प्रधान मंत्री को इस्तीफा दे देना चाहिये ।

आज इस वित्त विद्येयक पर बोलते हुए में चाहता हूं कि प्रधान मंत्री जनतंत्र और समाज-वाद की रक्षा करे और इस्तीफा दें। 14 वैंकों के राष्ट्रीयकरण करने के बाद उनके पास एक ऐसा समाजवाद आ गया है, जिसका वे ढिंढोरा पीटती फिरती हैं, ढोल पीटती फिरती हैं कि समाजवाद आ गया, समाजवाद आ गया । तो मैं यह जानना चाहता हूं कि क्या आ गया, क्या आ गया । क्या तांगे वालों को, खोंमचे वालों को पैसा मिल गया भाई। आप इस बात का पूरा हिसाब लगाइये कि इन 14 बैंकों की जो धनराशि से वह कहा जा रहा है। और क्या कृटीर उद्योग को पैसा मिला। इसलिए यह जो आकाश रूपी निजी हाथ हैं, यह 14 बैंकों में गिरे हैं और खज़र रूपी सरकार के हाथ में अटक गये। आकाश से गिरे और खजर में अटक गये। अगर समाजवाद बनाना चाहते हो तो सरकार के जो खजर रूपी हाथ है उनको काटो और जनता का स्वाभित्व कायम करो और उत्पादन, विनिमय और वितरण का कार्य जनता के हाथ में दो। 24 सालों के बाद आज क्या हो रहा है। मैं आपसेही पूछना चाहता हं और आप इसका जवाब दीजिये। सरकार और राष्ट्र दो हैं या एक है। सरकार और राष्टों दोनों एक हैं या दो हैं। मै यह बात जानना चाहता हं। अगर सरकार और राष्ट्र एक है, तो एक ही कम्युनिस्ट पार्टी को रहने दीजिये और जितनी भी पार्टिया है पी० एस० पी०, कांग्रेस, इन सभी को खत्म की जिये। इस तरह

से एक ही पार्टी रहने दीजिये। अगर हम यह कहते हैं कि सरकार और राष्ट्र अलग अलग हैं, सरकार अलग है, राष्ट्र अलग है और अगर सभी उत्पादन के जो साधन है, वे सरकार के हाथ में चले जावं, तो यह समाजवाद नहीं है, बल्कि यह तो सरकारवाद है। इस लिए मैं अदब के साथ कहना चाहता हं कि चाहे शिक्षा की नीति हो, चाहे विदेश नीति हो, चाहे कृषि की नीति हो, चाहे उद्योग की नीति हो, चाहे सीमा की नीति हो, चाहे बाधा की नीति हो, आज ये सभी पहलुओं से जनहित विरोधी हैं और राष्ट्-हित विरोधी हैं। इसलिए अगर राष्ट्रहित विरोध में काम करने के लिए इस सरकार को एक पैसा भी देना अपने आप में अन्याय करना है। इसलिए मैं इस सदन के सम्मानित सदस्यों से अपील करूंगा कि वे आंकडों के जाल में न जायं और जो सत्य है उसको सामने प्रदिशत करें कि सत्य क्या है और असत्य क्या है।

उपसमाध्यक्ष (४) अकबर अली खान) : अब आप समाप्त की जिये।

(Interruptions)

श्री राजनारायण : गांधी जी का एक वाक्य कहना चाहता हं, नगर उससे पहले मैं यह कहना चाहता हूं कि स्पीकर वह होता है, जो चेयर में वठता है और बोलता नहीं है, बल्कि सुनते रहता है। मगर हमने यहां यह देखा है कि जो भी चेयर में बैठता है, वह केवल बोलता है और यह सही नहीं है । आप दूसरों को भी सुनिये। 1946 में कानपुर में पहली बार मजदूरों के ऊपर गोली चलाई गई थी कांग्रेस राज्य में जब वे पहली बार बनी थीं। उस समय वहां पर पंत जी म ख्य मंती थे। उस समय गांधी जी ने कहा था कि यदि इतनी हिंसा के विना भी सरकार का कारीबार न चले तो मैं सत्याम्रहियों से कहंगा कि वे सरकार में जायें ही नहीं। यह गांधी जी के वाका थे। हमारे भाई जो बुजुर्ग बैठे हैं, वे योग भी करते हैं क्यों कि यह बात हमें अस्पताल से पता चली कि हमारे भाई श्री के० के० शाह योग का साधना भी करते हैं। क्या योगी वही होग। जो भोग को योग माने । भोग

को योग मत मानो । भोग और योग, ये दो अलग अलग चीजें हैं आज इस सरकार ने कर्म युग समाप्त कर दिया है। इसलिए मैं कहना चाहता हुं कि आज इस भोग युग को समाप्त करो और कमं यग को लाओ । आज श्री सेठी साहब भीग यग में चल रहे हैं और मैं उनसे कहना चाहता हं कि भोग युग को समाप्त करके कर्म यग लाओ तब जाकर समाज बनेगा।

श्री इयामनन्दन मिथा : श्री एल० एन० मिथा किस युग के हैं।

(Interruptions)

भी राजनारायण: अगर में श्री एस० एन० मिश्र का जवाब न दं, तो मैं उनका अनादर करता हं। मैं इतना ही कहना चाहता हं कि श्री एल० एन० (मध्य के बहुत से कमं और कुकमों को हम जानते हैं, मगर हम कहेंगे नहीं। हम उनके बारे में सब बातें जानते हैं, मगर सदन में कहेंगे नहीं। तो मैं यह कहना चाहता हूं कि ये बेचारे फंस गये हैं, और इन्दिरा नेहरू गांधी के मगर जाल में फंसे हुए हैं और पता नहीं कि उसमें से निकलते हए मर न जायं या उनकी टांग न टट जाय ।

श्रीमन, हम आपसे एक बार फिर कहना चाहते हैं कि जो चश्मदीन सामने वैठे हुए हैं, जो हमें कहा करते हैं कि इन्हें बाहर निकाल कर फोंक दो । मैं इस चीज के लिए बराबर तैयार रहता हं कि हमें बाहर निकाल कर फेंक दिया जाय । मसटिक ताहि एक कपि हिन, रुधिर बचत धरनी फनमनी । लंका के राज में हनमान निकाला गया और अगर वह लंका से न निकाला गया होता, तो लंका का दहन नहीं होता । इसलिए मैं कहना चाहता हं कि इन्दिरा के राज को दहन करने के लिए ही 6 अप्रैल को लाठी और अध गैस का प्रयोग किया गया था। दहन होगा और हन्मान के पंछ पर क्या वंधा था। लता।

असि रिस होय दसव मख तौरा लंका गहि समुद्र मह बोरा।

## श्री राजनारायण र

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लंका के समुद्र को बुलाने की क्षमता रखते हैं राम जी, मगर उस समय उन्होंने अपनी मनित का प्रयोग नहीं किया। 6 अप्रैल को पुलिस ने इन्दिरा की साजिश से वहां पर अश्र गैस और लाठी का प्रयोग करवाया और अगर हम वाहते तो वे भी बंध जातीं । हम आज आफत और मुसीबत उठा कर जनतंत्र के प्रहरी बनना चाहते हैं। आज हम हिंसा का प्रयोग करना नहीं चाहते हैं। हम इस बात पर अडिग हैं और इसी लिए हम इस चीज को बर्दास्त कर रहे हैं वरना हमारा यह दृढ़ विश्वास हट गया तो फिर इस देश में जनतंत्र को कोई नहीं बचा पायेगा, इस बात को हम बता देना चाहते हैं। इस बात को सबको अच्छी तरह से, खुब अच्छी तरह से समझ लेना चाहिये; क्योंकि हम नये नहीं हैं, 1942 के हैं और 1942 वालों की कमाई पर आज बहुत से लोग गिहियों पर बैठे हए हैं।

हमारी प्रधान मंत्री 33 और 54 परिवारों का नाम गिनाती है और कहती है कि हमारे परिवार ने यह किया, वह किया । उन्होंने क्या किया ? इस तरह की जो मनोवृत्ति है, वह क्या है ? यह तानाशाही मनोवृत्ति है, अधिनायक मनोवृत्ति है, साम्राज्यवादी मनो-वृत्ति है। क्या राजनीतिक उत्तराधिकार चलता है ? राजनीतिक उत्तराधिकार नहीं चलता है। जो दिमाग यह कहता है कि हमारे बाप यह थे, हमारे बाबा यह थे, इसलिए हम प्रधान मंत्री रहें, तो वह अधिनायकशाही मनोवृत्ति सेठी राजनीति में जनतंत्र की प्रतिष्ठा के लिए नमान तो रहोगे। वित्त मंत्री बनने से पहले Court itself he was asked: इनसान बनो । इस मंत्रि-परिषद् से अलग हो जाओ : क्यों वहां तुम्हारी कोई इज्जत नहीं, पान खाने के लिए कुछ तनस्वाह मिल जाती है और कुछ नहीं।

उपसमाध्यक्ष (भी अकबर अली खान) : अब आप बैठ जाइए ।

श्री राजनारायण: आप कहते हैं कि बैठ जाइए, इसलिए मैं बैठ जाता हं ।

SHRI BANKA BEHARY DAS (Orissa); Mr. Vice-Chairman, I am grateful to you and the other friends to have permitted me lo speak earlier than I would have done. Before discussing about certain items in the Finance Bill I want to draw the attention of the House to how the economic crimes like tax evasion, misappropriation, und( r-invoicing and overinvocing fttd gross violation of foreign exchange rules are being committed in this country as a result of which most of the money that would have accrued to the State exchequer is being lost. Here I have a case about Mr. Haridas Mundhra. I want to draw the attention of the House to how the State exchequer is being defrauded because of the combination of bureaucrats in the Income-tax Department, the top officers of the Board of Direct Taxes and some of the persons who are viloating the foreign exchange rules in this country and from this you will know that the Finance Ministry has not been able to tap all the sources that they could have done in this country. Here I want to give some illustrations regarding Mr. Mundhra. When Mr. Sachia Ghowdhry was the Finance Minister and the queston of that famous illustrious Mr. Mundhra was raised, he said on the floor of this House that about Rs. 5 crores of arrears of Income-tax were lying against him. Subsequently, though not a single pie was realised, from the evidence of the Income-tax Officer before the Calcutta High Court, it appears that it was slashed down to Rs. 3 crores and you will be astonished to know that in spite of the fact that not a single pie was collected from him at that time, it was reduced to Rs. 2 crores by Shri Morarji Desai, the Finance Minister and Mr. Sethi, in the last Session, had corroborated it by saying that he is to pay.only Rs. 2 crores. Tn this connection I Wish to draw your attention to the judgment of lion. Mr. Justice I. B. Murkherjee in the Calcutta High है, वह जनतंत्र नहीं है। इसलिए पी॰ सी॰ Court in August 1968 when Mr. Probodh Chandra Dutta, the Income-tax Officer, gave evidence before him. Here you will find how the आप श्रीमती इन्दिरा नेहरू गांधी का दामन officers, in collusion with Mr. Mundra and his छोडो, नसान बनो, वित्त मंत्री रहो, न रहो, companies, are trying to clear the this Go-' vernment. In a leading question by the I

"How long hav vou come to this Department?"

The answer was: "About ten months." The next questioi was:

"The attachment made on 28th was February, 1964?"

The answer wa: 'Yes'. The next question was: "To-da- is 1968 and during these four years nothinj have been done?". The reply was: '1 ha 'e not done'. The next question was: "What is the ususal step you take after yoi attach certain property or shares?". Thi reply was: "Usually we write the shareho ding company to restrain transfer of these s tares and as first step we write them to rer .it the dividends accrued, if any." The nes question was: "In this case have you ask;d the Registrar to transfer the shares to you ?" The reply was "No. Since then, not." The next question was: "Have you asked the Registrar to transfer the div dends to you?" The reply was: 'No, ) ot\

So even the 1 igh Court has seriously taken objection 0 how the Income-tax Department beh vtd though about Rs. 5 crores of Incon e-tax arrears were to be received by the ( overnment.

want to diaw the attention of the Government to his because large sums of money they ar to get from those tycoons who, in collus m with the bureaucrats of the Board 0 Direct Taxes and the Income-tax Offi ;ers are trying to defraud the Governmen • In this connection I want to draw .ttention to a photostat copy of a let' :r of Mr. Mundhra and how he is violat ng the foreign exchange rules of this coi ntry and is also cheating the Governmen with the collusion of officers and he i. not doing things properly and yet no case h.is been started against him. He wrote a letter Taylor who is a representative in London. He wrote to him about Mr. Varma who is also another ugent of Mr. Mundra in Calcutta. He vorte:

"Mr. Van 1a is going to London. Please assist him in all possible ways. You have to wrk with him as a team. He will exp aiii you everything in detail. He v ill require five pounds of tea at once. PJ :ase supply without delay".

You can understand how Mr. Mundra wrote to his agent, Mr. Taylor, in London. I do not know whether the Government of India knows that he has a dominating share in three foreign concerns in London. He says: 'You give five pounds of tea to this gentleman who is going to have some business deals.' Here I have a photostat of the cheques of the Lloyds Bank, London and according to this, instead of five pounds of tea to be supplied to him £ 5000 were supplied to Mr. Varma and here is the money. I can lay the copy of the cheques on the Table, which are of the Lloyds Bank. In one cheque Mr. Varma was given £ 3000. and in another £ 2000'. So it is not five pounds of tea but it is £ 5000.

SHRI M. RUTHNASWAMY s Tea or money?

SHRI BANKA BEHARY DAS : It is written that Mr. Varma may be given five pounds of tea. If the Government is to be cheated and if something is to be done, he 'You give this because I am sure cannot write directly gentleman £ 5000' immediately they will catch him under the law. So he says, 'rive pounds of tea'. When Mr. Varma came to London he was given £ 5000. Here is the photostat of the cheques and the letter of the Lloyds Bank in which his firm's director is given £ 5000 by two cheques. From this you can imagine how this man who has been blacklisted virtually because of the Chagla Commission report is still ruling\* the roost in this country and in collusion with the Income-tax Department and also the Directorate of Foreign defrauding the Government. I am toid that this matter had been brought to the notice of the Government about a year but, the Government has not done anything nor any prosecution has started'till now. If you want I am prepared to place this on the Table or if the Minister wants I am prepared to given it to him.

More interesting facts I want to give about Mr. Mundhra You will be astonished to knovt—though we have respect for the Chief Justice of this country-how a Chief Justice of this country, after retirement, is on the pay roll and service or this man, Mr. Mundhra, and the judgemen t

#### [Shri Banka Behary Das.]

of the Calcutta High Court delivered on 3-12-68 is there in which the Calcutta High Court gave strong strictures against Mr. B. P. Sinha who was the Chief Justice of the Supreme Court in this country. You know though I never like to decry the Judges of the Supreme Court for their personal conduct, I have to say this because after retirement this gentleman has definite connection with the Mun-dhra firm—perhaps even from before he was in collusion—and he accepted the Chairmanship of the Board of Turner Morrison and Company which controls most of the firms of Mr. Mundhra. You willbeastonishedtoknow this. I am quoting from that judgement. On page 48 the Calcutta High Court has commented about Mr. B. P. Sinha who accepted the Chairmanship of the Board after knowing fully well that a few months back that concern and its officers were committed because of vaiolation of the foreign exchange rules. Here the judgement says:

"Mr. Bhubaneswar Prosad Sinha joined about the end of March 1966. Mr. Bhubaneswar Prosad Sinha is said to have joined on the invitation of Mr. JalTray. There was an order of seizure passed by the Enforcement Directorate on November 3, 1965. That would be clear from Hormosjee'i answers to Q/330. He admits in answers to Ouestions 336-37 that Mr. Jaftray was convicted and fined for violating. Foreign Exchange Regulations and Bhubaneswar Prosad Sinha, a retired Chief Justice of India, agreed to sit on the same Board with him. It was at the invitation of this Mr. Jaffray, who was convicted and fined, that Mr. Bhubaneswar Prosad Sinha joined the plaintiff company's Board Directors.'

This is in the Judgment. You will be astonished to konw that all the big Income Tax Officers like Mr. Srivastava and Mr. P. V. Ramakrisbna who were supposed to deal with the cases against Mr. Haridas Mundhra and his firms were acting as Members because they were in collusion with this firm. At the instance of this retired Chief Justice they were taken in as employees of Turner Morrison & Co. and they are still continuing. How can you expect these officers of the Income Tax Department who awere dealing with the income tax cases and

assessment of Mr. Haridas Mundhra'\* firms who are now at the instance of Mr. Bhubanewsar Prosad Sinha who happens to be the one-time Chief Justice of the country. . . (*Timt bell rings*)

SHRI MULKA GOVINDA REDDY (Mysore): He may be given more time, Sir. He is making out important plints; he is not letting out gas as other Members do.

SHRI BA.NTKA BEHARY DAS: Sir, You will be astonished to know that in their Judgement the Calcutta High Court in 1960 says about Mr. Srivastava that these officers did not realise any income tax from this person. It is said m the Judgment:

"The Income Tax officer seems to be more catholic than the Pop: aad for this catholicity the Income Tax officer was rewarded with a job in Turner Morrison & Co. on a salary of Rs. 3,000/- per month."

From this you can well imagine the 3tate of affairs. When we are passing the Finance Bill and trying to give some power to the Government to realise taxes from the poor and from the rich in the country, we find there is great collusion by these officers not only of the Income Tax Department but also of the Board of Direst Taxes and others, to defraud the Government of India and put heavy burdsns on the tax-payers of the country.

Mr. Vice-Chairman, I have no timi otherwise I could have quoted from the other Judgments to show how the Government has not at all cared about realising money from this Mundhra concern. Mr. Vice-Chariman, before 1 take my seat I want to plead with the Minister that it will be wrong and it is agamic fiscal discipline and all that to impose taxes on kerosene, sugar or tea and place a heavy burden ou the common man vixen the big tycoons of the country who ha /e been blacklisted already are being given shelter by their own Finance Ministry and other various Departments under the Finance Ministry.

Mr. Vice-Chairman, Sir, before I take my seat I want only to request tiie boa. Minister to tell us when the replies what has happened to the idea of urban ceiling because this was promised to us but up till now nothing has been done

except writing lett rs to the State Governments no effectiv steps have been taken to see that urbai ceilings are fixed.

I also want to d aw the attention of the hon. Minister to some of the speeches of Mr. Nicholas I aldor who spoke about Expenditure Tax in this country. Some time back, the Expenditure Tax was imposed in this 0 untry in a half-hearted way and Dr. Kal or had to remark that it was not an Expe iditure Tax but actually it was only a sh< w piece that has been dangled before th people of the country. I h^-pc the Mhi ster when he replies will deal with th s point Sir, an effective system of also progressive taxation, wheher it is dh' ct or indirect, and its proper implementation is vital for the survival of democr; tic institutions in the country. Not 01 v it helps in raising adequate resonur< :s but also brings about social cohesion. the tax structure is changed and a ocial cohesion is brought about, whatev r we may say about the survival of d anocratic institutions in the country we rill after some time find that democracy been buried in this country not because of any fault of political parties >r of the common man but because of the vay the taxation measures are imposed or tht way the whole machinery is being utilise< raising resources in the country.

SHRI M. K. VIOHTA (Rajasthan): Mr. Vice-Chair: ian, Sir, I rise to speak 1 on the Finance Bid with sadness in my heart, sadness jeeuse a splendid opportunity has b en lost by the Government to give the muchneeded boost to the economy of the country. That the economy Was poised for a rapid growth is known to stud aits of Indian economy and that we nee< this rapid growth of the economy very bally also cannot be denied. The obstacle i,i the way unfortunately has been the policy of the Government on the economic front and the last Budget has proved that the Government has not taken any lessor from its past mistakes and has not cl anged its policies which would bring ai .out the desired growth in the econom) and allow us to reach the goal of erau cation of poverty in this country in as sh >rt a time as possible.

Sir, the Budget is a clever exercise in presenting wh. t is good for the ruling party as being ;ood for the country. The Prime Ministei claims to have nrovided

new incentives for savings and investment but what exactly are the cold and hard facts? The high and constantly-rising prices have made it practically impossible for the middle classes to save or invest on any appreciable scale. It is only the upper crust of the middle class which has any ability to save and it is precisely against this section that the axe of income-tax has been repeatedly wielded eroding to a considerable extent savings and private investment. On the high-sounding plea of social justice but in reality in a bid for cheap popularity.

[MR. DEPUTY CHAIRMAN IN the Chair.] The Prime Minister has sharply increased the rates of income tax on slab of income having any substantial saving or investment potential and yet she would have us believe that her Budget is generally concerned with the promotion of savings in the community. The quantum of savings is determined by the ability to save as well well as the willingness but sadly enough nehiter this ability nor this willingness is likely to be stimulated by the politically motivated increase in personal taxation.

Sir, before I go any further I would like to discuss a little but about the current theory which the Government subscribes to about taxing at a very high rate incomes above a certain level. It is said that above a certain level of income the saving cannot be that of the individual but must be that of the community. The community must benefited by the higher income above a certain level but wnat exactly happens? What happens is that above that certain level that is fixed by the Government the savings of the community are diverted to the coferr of the Government but in the process the community does aot benefit because these savings of the individuals which become tax collections in the hands of the Government are unfortunately squandered away on grandiose public sector projects of the Government which do not vield either proper rtuni on the capital employed! or even desired production on the capital the invested. The policies of the Government have completely dried the money market. As is w!l known interest rates today between t2 and 30 per cent. In these circumstances I do not understand how the Government

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can expect any potential investor to invest in foundation of equities which is the only development in the private sector. It is all very good to say that public financial in stitutions would provide the necessary funds development of industries in the private sector but the foundation is the risk capital, shareholders' capital which is sadly missing and which the Government policies do not allow to be built up. Sir, a minimum overall growth rate of 6 per cent entails a minimum industrial growth of something like 12 per cent. It is only through the growth of the industrial sector that the economy of the country can hope to get any boost and unfortunately the industrial sector has been sadly neglected by the Government. The capital market, which is all but dead today, can be strengthened only by positive steps by the Government in two directions. The first is, the corporate tax structure must be lowered, so that the companies may earn decent aftertax profits and distribute them to the share-holdes. The second is, there must be a lower personal tax, so that savings and reinvestment may be stimulated. In this connection, I must comment on the discontinuance of the tax credit certificates, which is to come about this year, and also on the reduction in the development rebate. As is well known. these two were quite potent weapons, quite attractive measures for the development of industries and the discontinuance of the certificates and the reduction in the development reabate will have a deleterious effect on the development of industries. Even the Boothalingam Committee had recommended a lower tax rate for the corporate sector. The mere fact that there has not been any increase in the corporate tax rates cannot give us any consolation. It is well known that, having exhausted all other avenues for further taxation this year, the Government in its present state of thinking will perhaps come down on the corporate sector also very soon and it is precisely due to this reason that the investors are even now fighting shy of providing more risk capital for industrial growth. I would like to mention here that more revenues can come from increased which will have the activity industrial twin effect of boosting the economy and at the same time of providing the needed resources to the Government. The present policy of the Government to have more revenue out of increased rates

is sure to have a very bad effect on the economic scene. In this connection, I would like to say that there ha? been a direct connection between industrial growth and the revenues of the Central Government. Dunng 1961-63 industry grew at the rate of 8 to 9 per cent and in the process the corporate tax collections nearly doubled from Rs. 160 crores to Rs. 313 crores. Unfortunately since 1965 there has been a tapering off »n the rate of growth of industries. It has become lower and lower and the result ha.; been that tax collections have become static. A simple calculation would show that even an extra five per cent growth in industry could easily yield as much as Rs. 100 crores per year to the exchequer without having any bad effect on the industrial sector ai d secondly, a modest yield of 6 per cent on the public sector investment, which today stands at Rs. 3900 crores, can yield Rs. 240 crores annually. The two together would come to Rs. 340 crores, which would obvitate completely any necessity to place further burdens on the economy in the shape of direct or indirect taxes.

The present taxes must be lowered from another angle too. The Government has for the small professed its concern businessman, the small industrialist, the technocrat and so on. Unfortunately the rates of income-tax above Ro. 40,000 would not allow even the small industrialist to save enough from his current profits to pay interest on his borrowings or repay the loan for the fixed capital investment, which he would be forced to take from public financial institutions or the nationalised banks. The taxes have been made so exorbitant above the level of Rs. 40,000 that there is no scope for even the small indastrialist to repay his debt and to stand on a surer footing at the Current level of taxes

Another factor which must be considei-ed is the brain drain which the country is already experiencing in several fklds, notably in the tachnical field, inasmuch as technicians today are electing to go abroad and accept appointments abroad in preference to serving in their own country, particularly because of the high tax rates that prevail in the country.

SHRI PITAMBER DAS: What objection has my friend if it solves the popu-I lation problem of India?

SHRI M. K. M )HTA: It doss not.

SHRI DAHYAB1 [AI V. PATEL (Gujarat): All the bad p ople are left here and the good people go abroad.

SHRI M. K. MOHTA: No\* only they, but business rr magers, of whom there is a great deartl in the country, the professional martag' rs, who are required in more and more numbers to manage the giant concerns—wl Hher they are in the private sector or n the public sector—would not be attr. cted to India. Anyone who has received modern training in business manageny nt can receive a much higher-paid job ..broad as compared to what he will get 1 ere after paying all the taxes.

A ten per cent s ireharge on income-tax was levied in ig6( purely as a temporary measure. It is un brtunate that the surcharge is still coi inning, although there is no emergency and there is no justification for its co .tinuance. The execes-s ive tax burden ] events salaried persons from making pr virion for their retirement out of cum u earnings because the post-tax earnings t e barely enough to meet the day-to-day xpense's which are also going up as a dir ct result of the Government's policy of i nposing more and more excise duties on f oods of day-to-day consumption. Therefore, it is very essential that retirement lenefits should be very liberally treated f- i tax purposes. It would be advisable to ocrease the limit of 35 per cent of salar or Rs. 8,000 which is allowed today for the purpose of provident fund, etc., so tli it at least the salaried-persons could sa e a little out of their current earnings or use in their old age. Similarly, the lij lit of Rs. 24,000 on retirement gratuity requires to be raised. (Time bell rings.) Another ten minutes 1 will take. It i; not my mistake if Shri Rajnarain took me hour of the House.

MR. DEPUT' CHAIRMAN: You have taken abort 15 minutes. You can take five minutes more.

4 P.M.

SHRI M. K. MOHTA: Sir, I now *come to* the recei t provision in the Finance Bill regarding W; alth Tax on Urban Property. A very novel proposal has been introduced this ear regarding wealth tax on urban propei ty in the name of social Justice. What I fail to understand, Sir, is I

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what kind of social justice is involved if a land owner constructs a building and lets it out to dozens or perhaps hundreds of middleclass families. Every middleclass family in the country today cannot hope to own its own residence. Particularly in the cities they have got to stay in rented apartments and if a land owner constructs a building, which he uses not for his own purpose, but lets it out for the enjoyment, use, residence of middle-class families, I do not see how social justice can be involved and why should such a land owner be penilised at such excessive rates. The present position is that the rates of wealth tax rise upto 12% per year, which means that in 8 years' time the entire value of the property will be taken away by Government. I can very well understand if this kind of provision could apply to people who have big houses for their own personal use, but the kind of logic that has gone into the framing of this provision is beyond comprehension.

Secondly, Sir, in respect 0/ Wealth Tax the Prime Minister, in her budget speech, said that the exemption limit for wealth tax in respect of some assets was being increased from 1.2 laes to 1.5 lacs. Sir,. I tried to study this provision in some detail and I found that there was an apparent inconsistency in the provisions of the Bill and the speech of the Prime Minister. The provision as applied upto last year was that a person could claim an exemption of 2.4 lacs if a part of the property stood in his own name and a part stood in the joint names of himself and his wife or his minor dependents. The provision, as it stands today, is that this exemption limit of 2.4 lacs would be decreased in such cases to 1.5 lacs only. I only hope that this has been done due to an oversight and the Hon'ble Minister would be pleased to rectify this inconsistency as early as-possible.

Another point I would like to make, Sir, is in regard to plantation buildings. As is wellknown, there are buildings for use of labour in plantations. If the plantations are owned by limited companies, they do not come within the mischief of this section, butif they are owned by individuals, a very iniquitous portions arises because even labour quarters, hospitals, creches nd buildings like that of schools and water installations are all to be valued and subjected to this urban property tax. This

[Shri M. K. Mohta.]

is something which, I am sure, is unintended and the Hon'ble Minister should pay at. tention to the rectification of this anomaly

Another very important but very unjust provision has been brought about in the case of charity trusts. Sir, like all indivi- | duals or compamies or linns, even charity trusts, need to accumulate at least a certain part of their income. It is unfortunate that the provisions of the Finance Bill required the charity trusts to spend their entire income within a short period of time. Even if a single rupee is saved by the charity trust, it would come within the mischief of f.he taxing provisions of the Finance Bill.

By another provision, it has been provided that if investment is made by charity trusts in concerns in which the founder of the concern had a substantial interest, the Trust would disqualify for tax exemption. I cannot understand the logic which has gone behind the framing of this provision. This is a kind of 'ANDHER NAGRI CHAUPAT RAJA" logic. It means that the person whom the noose fits should be hanged because it should be clear to every thinking person that if somebody ha:; derived any undue advantage from a charity trust, naturally, that person is the one who should be termed the culprit. By all means, you tax that person who has derived a benefit from a charity trust. But what is intended to be done by the Finance bill is that the trust it self would be taxed, which means the laudable causes for which the public trust had been formed will suffer. If the causes were mot chaiitable, naturali'ty the trust would not have qualified in the first place. But having conceded that the causes for which the trust was formed were in the public interest, now because somebody else is going to benefit, the trust is going to be penalised. I do not understand the logic of this. If the trust g money to any person without security or at inadequate rates of inte I can understand the provision which says that the trust will be deemeed to have done something wrong, but if a trust receives donations in kind, donations which consist of shares in the concerns of the founder of the trust cannot be said to have done anything wrong. has received donations m kind; it has not invested any funds out of its own pockets in the concern of che founder but even such an eventual; i ty swill penalise the trust for up fault of its own.

In the sphere of indirect taxes, there has been a Iargescale imposition on items of day-to-day consumption, like sugar, tea, kerosene, aerated water, biscuits, condensed milk, milk powder, malted milk and so on> and so forth. The Prime Minister said that on annual incomes of Rs. 25,000 the assessees would get a tax benefit of Rs. As against this, 11 a year. middleclass people with incomes not exceeding Rs. 25,000 would have to incur an additional expenditure their food basket alone of anywhere between Rs. 250 to Rs. 500 per year: If after making such provisions the Government can still say that it has concern for the lower income groups, I for one cannot understand the logic of this.

MR. DEPUTY CHAIRMAN: You have taken more time than what you wanted.

SHRI M. K. MOHTA: I will take two minutes more, Sir. Since I do not have much time to go into the details of excise duties that have been imposed on several industries, I would only take up the matter ot the tea industry which is one of the formost industries of India and one of the foremost earners of foreign exchange. .Sir, the principle seems to have been applied that the domestic consumer can be bur dened to any extent that the Government likes in order to give a boost to the exports. Unfortunately, the right argument has been applied in a wrong way because neither the Indian consumer in his present can state be expected to shoulder the burden of Rs. 7 crores per year that has been im posed on tea alone, nor can the industry in itspresentstate of health hope toshoulder this burden without very seriously affecting its development. Sir, if we want an indus try to go on exporting in a big way, we must see that its health is maintained. The health of the tea industry can be mainthe tea bushes are renewed taine from year to year and replantation is done. Unfortunately today neither the industry has sufficient fund; nor Sufficient profits to finance such replantation. Even the subsidythatthe Go vernmen t gi ves, namely, Rs. 3500 is nothing as compared to the subsidy that is given by our nearest competitor, Ceylon, which gives Rs. 9000 for replantation. Unless the industry is allowed and enabled to modernise, to keep up its he. a!tli audits capacity to compete in the world markets, the foreign exchange that we are earning with tea may fall very considerable itt a very short space of time. VVe cannot expect the industry to pass on all the

burdens to I he I ldian consumer tor the sake of giving rel ef to the exports. There is this a very stro g case for giving relief to the tea industry and the tea consumers. Thank you.

SHRI A. P. flhatrerjee : Mr. I'eputy Chairman, Ì had Bengal) occasion to speal on the Budget sometime ago. Now the I nance Bill of course is a concretisation a to say of some of the Budget proposals Now, Sir, as far as this Finance Bill is i oncerned, it is again an index of how tl ! Indian Government, I mean the par y which is in power, is introducing more and more benefits for capitalism and nonopoly capitalism and speaking of sod ilism at the same time. Sir, if you analyse the proposals in the Finance Bill its If. you will find that as | far as the contribution from direct concerned, it is only the pitiful sum of Rs. 3G crores, a id the Rs. 36 crores also we are not gettii j immediately. In 1970-71 1 it is Rs. 5 crores, and that add up to Rs.; 23 crores in 1971-72, and in this way we j are getting only Rs. 36 crores from these direct taxatioi proposals that tare being given in the Fin mce Bill. But on the other hand look at I he indirect taxation, the taxation which will impinge heavily upon the poorer peol le, and you will find that i as far as the indirect taxation proposal; j are concerned nainly by way of excise! duties on items rhich are currently in daily use by qvdinar psople, the revenue from that source is R .135 crores. Already the revenue from vari >us excise duties has come to more than 60 p> r cent of the gross revenues of the country, and this is also being further increased >y Rs. 135 crores, by way of another d< (e of increase in excise duties.

Again, look it the customs duties. We have found th t in the budget proposals our socialist (rovernment has abolished export duty or tea and also export duty on certain quantities of jute goods, so much so that the earnings from customs are again the jitiful sum of Rs. 20 crores only. So, it is quite clear that as far as the burden o' running the Government 1 through paynv nl of money is concerned, j that burden being daily more and 1 more shifted I > the burden of the poor. I In the Budg' ( speech itself the Prime i Minister has iad to admit that 75 per I cent of the re enues of India are derived! from indirect taxation. After admitting this, we do n' t understand why the Prime Minister did 10: choose to shift some of

the burdens from the poorer sections of the people to the richer sections of the people. Seeing that 75 per cent of tin-revenue comes from the poorer sections the Prime Minister has chosen not to increase the corporate tax and again has kept the field of direct taxation too narrow, too limited in its scope as well as in its extent.

When I was listening to Mr. Mohta speaking on behalf of the Swatantra Parly I was really wondering that he wanted, because actually the bread has been buttered on both sides as far as the capitalists are concerned, for whom of course, the Swatantra Party stands; I think they also would not deny it. What more do they want?

SHRI PITAMBER DAS: It should not be difficult for Mr. Chatterjee to know what Mr. Mohta wants. He has tabled a number of amendments.

SHRI A. P. CHATTERJEE: I do not know whether those amendments are in order or not. Anyway that is a different matter. But what I am submitting is this. As far as Mr. Mohta is concerned, he is still wanting u> have all in -he way of gains for the capitalists, gains for the monopolists and further concessions for them.

SHRI M. RUTHNASWAMY: He also wanted reduction in excise duties and indirect taxes.

SHRI A. P. CHATTERJEE: That he has to say because after all demogogic slogans nave to be given in order that the thin end of the wedge may go in. That is the thin end of the wedge, the demogogic slogan about reduction in the indirect taxation. If he has sincerely canvassed for reduction in indirect taxation, of course that is to be welcomed, but I am quite sure that he was not sincere that way. He merely said. . .

SHRI M. RUTHNASWAMY: Sir is any Member justified in talking of the sincerity of another Member?

SHRI A. P. CHATTERJEE: I am sorry, not he; his party. I am saying his party was not sincere in making a demand for reduction in indirect taxation. As I was saying, it was merely the thin end of the wedge. By this thin end of the wedge he wanted to get more benefits and more concessions for the monopolists

[Shri A. P. Chatterjee] [Shri A. P. Chatterjee]

and capitalists. Saying this about Mr. Mohta who of course will speak on behalf of a particular section of the community, the richer section of the community, the tiniest section of the community to whom all the luxuries and all the riches of the people are gravitating and who are pocketing all the thing<sup>5</sup> belonging to the people, as far as the Swatantra Pary is concerned, it is quite well known that the Swatantra Party will speak on their behalf. But I am not very much apprehensive about what the Swatantra Party known says because they are devils—I think

it is not an unparliamentary term; ----they are known devils. Known devils are never dangerous. But the difficulty is this. When the Indira Government, I mean the ruling Congreess Government, begins to speak of socialism and then ultimately insidiously, treacherously, so to say, begins to increase the burden on the people and lessen the burden on the richer section of the community, that becomes dangerous because it is a little difficult or it takes a little time so to say to understand bluffing and hypocrisy, and that way they are more dangerous than blunt support of the monopoly capitalists which of course should be expected from the Swatantra Party. I may only point out certain features of the Finance Bill which will clearly show that this Bill is heavily weighted in favour of the capitalists and the monopoly capital, and nothing but that. I am speaking, for example, of the measures for facilitating the savings and investment. The Finance Bill has said that investment up to Rs. 3,000 is protected. In the earlier Finance Bills, investment up to Rs. 1,000 was protected. But now we find that investment up to Rs. 3,000 is protected even if such investment is made in the form of shares in Indian companies. This is one of the very blatant, very insiduous and very much condemnable amount of concession given to the capitalists in order that they im-y get more by investing more and they have not to pay any tax. That exemption has been extended and increased to imestment to the extent of Rs. 3,000 in so many things, well, Including shares companies-

The matter does not end there also. Mr. Sethi, the Minister of State for Finance' while introducing the Finance Bill said' much about the taxing of the income of the charitable and religious trusts. Wei]! words fell from his lips which might lead bs to believe that as far as the charitable

I trusts are concerned, perhaps the Government will deal with them with an iron hand. But look at what has happened. As far as charitable and religious trusts are concerned, I am not concerned with certain variations in the income-tax which will be levied on this income arising from charitable and religious trusts. But the most odious parts of it, they remain. For example, this Finance Bill maintains a provision that income arising from charitable and religious trusts will be allowed to accumulate for ten years. Not only that. The most important part of it or rather the most odious, the most sinister part of it, is

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SHRI U.K. LAKSHMANA GOWDA (Mysore) : Very nicely put.

SHRI A. P. CHATTERJEE: It is said that the income from the turst or property of the charitable and religious trusts will not be exempt from income-tax if it is invested in a concern in which any of the specified persons, for example, the benefactor of the trust, has a substantial interest. So far so good. It appears to be good. It looks good that the investment which is made in a concern in which a particular person has a substantial interest will not be free from income-tax. But the sting lies in the tail. What is the definition of a person having a substantial interest in a concern? A person who owns equity shares to the extent of 20 per cent, he only will be regarded as having a beneficial or substantial interest in a concern. Equity shares to the extent of 20 per cent in a company is a very large share, a very large amount of share. In other words, they say that a person will be regarded as having a substantial interest-

"(i) in a case where the concern is a company, if its shares. .. .carrying not less than twenty per cent, of the voting power are, at any time during the previous year, owned beneficially by such person or partly by such person and partly by one or more of the other persons referred to in sub-section (3);" Twenty per cent in the form of shares in a company, that is a very big amount. That is to say, only if it is above 20 per cent, when a person will be regared as having a substantial interest. That is to say, on the one hand they say that investments from charitable and religious trusts in concerns in which the benefactor has a sub interest will not be exempt from income-tax. On the other hand, they are giving.

exemption becau" I ao per cent really is a big sum and man\ of the charitable and religious trusts \ ,11 get away without paying tax by \ rtuc of this proposal.

(Time bell). How much time has my party

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MR. DEPUT CHAIRMAN: Your party has got ia t linutes. You have taken 15 minutes.

SHRI A. P. i 1HATTERJEE: Twelve minutes? We 1 ave got 16 minutes.

Very well. I - 'ill finish.

Then there is another thing also. It is said that when the trust funds are in-, vested in any oncern in which any of the specified p rsons have a substantial interest and the quantum of the investment does not -xceed 5 per cent of the eapital, then the exemption from incometax will apply only on the income from that Well, I should say that this is a investment way i 1 which the religious and charitable trus 1 will be continued to be used by the n mopoly capitalists in the way in which I ley have been using them, whatever Mr. Sethi Minister of State for Finan e, may have said at the time -when he gave his introductory speech while moving he Bill.

Then look i t the provision in respect of wealth tax. As far as the i960 Finance Act is concern d, wealth tax was imposed on the net wi ilth of the companies. But that has beei withdrawn, and that has not been re\ ved at all. That is also another concession to the companies. Business prerais s will be exempted from wealth tax.  $V \setminus$  to does not know, for example, as vhe monopolists are concerned, that icy even use their residential premises lways as business premises? They show tie residential premises in which they li e as business premises. And in that way, /hat will happen is this that as far as wealth tax is concerned, it will not! ill upon that sector of the

economy on .vhich it was to have fallen and should 'ave fallen.

Then, loo at wealth tax in the form of shares ii Indian companies. As far as this is con :cmed, again, there is trouble. for the common and poorer people. You will say that the limit is Rs. 1,50,000. That limit w Ube the limit in respect of the investment i i different lines, for example, shares in I dian companies, in the securities of he Central Government. But

then you have said that wealth tax will be imposed only after the entire aggregate amount exceeds Rs. 1,50,000. But then this Finance Bill has said and it has made a provision which is giving it, which is seeking to give the benefit which it says it wants to take away from the particular capitalist community. It says this that this limit of Rs. 1,50,000 will not apply for fivs years in regard to shares in certain manufacturing companies. So far as those shares are concerned, it will appear that they may exceed the limit of Rs. 1,50,000. But wealth tax will not be imposed on that at all.

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Now, Sir, this is the position in regard to the Finance Bill. It appears that this is a Bill which has been made, of course, in the wake of the Budget proposals of the Prime Minister. But those Budget proposals, as I have already said, are proposals which are meant to buttress the monopolist economy and the capitalist economy and therefore who does not know that when these Budget proposals were made, there was a spurt in the Stock Exchange markets in Bombay, Calcutta and elsewhere? The capitalist community, they welcomed the proposals because they found that the corporate tax has not been increased. They found that the direct taxes had increased to a pitiful amount only Rs. 36 crores. They also know how, to evade it. So far as the export and import duties and customs duties are concerned, well, they have been down in the matter of certain goods and certain varieties of things. But then as far as the other goods and duties and taxes are concerned, they have been increased. I am concluding by reading... (Interruptions)

MR. DEPUTY CHAIRMAN: You will say the last sentence.

SHRI A. P. CHATTERJEE: I am saying. I am reading from...

MR. DEPUTY CHAIRMAN: Do not read. Make only the concluding speech.

SHRI A. P. CHATTERJEE -....an articles of a person whose attitude is completely monopolistic and capitalistic. He is an economist. I am quoting the words of Prof. Shenoy. He is an economist whose views are capitalistic and certainly not socialistic. He has said :- "The discontent of the people would

seem to be reaching boiling point.'>

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He has cited a case wherein he says :-

"This deplorable incident is a measure of the depth of resentment of the workers, which at times, might drive them into even act as of inhuminity."

Further, he says:-

"Per capitii incomes being stagnant or worse, the income shifts have produced prosperity for the few— the beneficiaries of the income shifts— and growing indigence for the rest, the victims of the income shifts."

That is the position. The poor are getting poorer and the rich are getting richer. We are finding that in every Finance Bill the burden on the people is growing, and the burden on the capitalist, corporate-sector is lessening. Therefore, as far as this Finance Bill is concerned, there is no doubt about it that it requires strong and scathing condemnation from all sections of progressive opinion throughout the country.

SHRI THILLAI VILLALAN: Mr. Deputy Chairman, I will be very brief. I will not go beyond the time limit given to our party. Sir, a Finance Bill is a mirror through which we can sec the economic policy of the Government and at the same time the economic activity and the economic stability of the States and the Centre. For this purpose, Sir, in the morning also we have discussed the harmonious relationship between communities. Here we must have harmonious relationship between the States and the Centre. Unless and until there is an atmosphere of harmonious relationship between the States and the Centre there will not be economic stability or economic feasibility in running the Government. So my first point would be this.

So far as the State-Centre relationship it concerned, there must be consultation between the Centre and the States in every fiscal step which (he Centre wants to take for implementation. So under article 263 there is scope for the setting up of a Centre-State Council for this purpose. Unless consultation is made there will always be hindrance to the States when the Centre *suo motu* attempts to bring Finance Bills. Under article 274 also there is a provision by which, before the Centre takes any step to bring forward any Finance Bills, it must get the sanction

from the President because the financial steps taken by the Centre will definitely affect th: Stater. So there must be a mechanism, a permanent body, for consultation between the States and the Centre, is why the Constitution provides under article 263 for the formation of a Centre-State Council. Sir, I will restrict myself to only one aspect of the State-Centre relationship.

In this connection. Sir. we can see that from 1951 to 1970 the indebtedness of the States to the Centre is always growing. The debt burden of the States in 1951-52 was only of the order of Rs. 445 cror-s. It has gone in 1968-69 to the tune of Rs., 7,032 crores. The debts of the States to the Centre—which is a more crucial one—stood in August, 1947, when India attained independence, at only Rs. 44 crores. The entire States put together owed to the Centre only Rs. 44 crores at that time. Now, in March 1970, it has gone to tie tune of Rs. 5,097-crotes. From Rs. 44 crores to nearly Rs. 6,000 crores is a long track. Now, Sir, in one sphere the State is a beggar and in another the Centre is a beggar. The States are going with the begging bowl to the Centre while the Centre is going all over the world with its btgging bow). Both are beggars in the process of getting resources for the country. Because debts become permanent in the field of finance of a country, there must be a permanent body, as I have suggested, fot consultation between the Centre and the States for the purpose of having a review of the debts of this country. We must have a Federal Debt Commission in which we can dus-cuss about the debt of the States, we can discuss about the interest, about the way of repayment and everything. If we have a permanent body we can do a!! these things there.

By the appointment of a Federal Debt Commission we can analyse, the nature of the debts. The Centre is giving loans to the States for which they have fixed a crucial period of only seven years plus three years, in all ten vears, for repayment. But they are getting loans from the World Bank and other agencies throughout the world at lower rate of interest and for repayment spread over 40 to 50 years. In the ease of the States they are conducting themselves as usurious money-lenders. But before the World Bank and othet money agencies ir the world they are like humble debtors like 11, States. So all these things can be

reviewd if a perma ent Federal Debt Commission is constituted under the Constitution.

I do not want 1 1 touch every aspect of fiscal relationship in this connection. I only submit that our State, Tamil Nadu, is suffering the recommendat of the Fifth F lance Commission. In respect of devolu on of major taxes like income-tax, excisi and additional excise duties on sugar, t xtiles and tobacco, the percentage share i ' the State has declined. In respect of iiv oiue-tax Tamil Nadu's •hare has declini 1 from 8.34 per cent, to 8.18 per cent, and in respect of additional excise duti-s from 11 per tent, to 9.63 per cent. O i top of this, the deficit grant for the fivt years 1969-74 has also been reduced fro n Rs. 34 crores to Rs. 23 crores. Out, f the total transfer of resources of Rs. 4,266 crores as a result of the award, Tamil Nadu is to get only Rs. 295 crores, (feat is, 6.9 per cent, as against 7.2 per teat under the previous award. As again t the requirement estimated by Tamil Nadu at Rs. 718 crores, the Commission has awarded Rs. 295 crores for the pe iod 1969-74. This is the grievance of T mil Nadu. I will say every State has got grievances in the field of financial i locations. So my humble submission wouh be that this is the proper time for review ng the fiscal relationship between the St; es and the Centre. For this purpose, I have already submitted that two perm n> nt bodies should be established for he purpose of settling the disputes in he field of financial allocation between t ie States and the Centre. With these wot Is, I conclude.

MR. DEPUTE CHAIRMAN: Mr. Nagaraja Murt v.. Five minutes.

SHRIB.P. NAGARAJA MURTHY (Mysore): Mr Deputy Chairman, Sir, the Finance B 1 which is under con sideration in this House is mainly concerned with additional and fresh taxes that are being levied fre a the 1st of April 1970. While eonsider ig this Bill we have to consider the foil >wing points, i.e., whether fresh taxation nd additional taxes are justified, or whe her other alternative ways and means h. een exhausted to find resources to fi ance economic development.

The main cbj :c.t of taxation is to ensure proper distribution or wealth among the ] public and to find resources to finance economic devel jment, economic development which ens ires increase in production

and proper distribution, better administration and maintenance pflaWS and order inside the country and defence from out side agression, and to JF^.J\*"\* education for the public Sir, while considering economic deve opment let us see whether all these things under the development programme have been ad ved. Let me confine mysel! to -«£?\*£ Sir, Chid of the ruling P^T<sup>TM</sup> happens to be the *Bj^-ramt* \*\*\*J£ of the Central Cabinet is holding the port folio of Agriculture. Let me review hat achievements have been made the ,av,ning sector. Has the Government been able to provide fertilisers at reduced^pn We have seen every year that the prices of fertilisers have been 'X'd unnecessary statistics have been CoDectrf for storage of fertilisers. We see from the reports that nearly 50 per een ol he ler tibsers which can be uthred for the n<x year have been stored. What is the cart of this fertiliser? What is the mn-tthis amount that has been pad for the fertilisers? Now, let us see whether other alternatives to find resources ha ve been exhausted. The other al crnat.ves areto plug the leakage in the collect,on of income lax and to ensure economy administration. Now seriously discussing about taking away f,, °ipc efficerp and about the privileges of the LO& Otncw - n abolishing the privy purses Thereare so many other items where we can exercise economy measure to reduce our ^ndrtu£ Next to the Princes, mayJNubrnit, the nrivileged class is the MPs. Why not C measures be Introduced JoOstdgJ the expenditure on the Memben^of Par 1 lament' The most privileged Members fPar lament are the Ministers of Central Cabinet. How much expenditure as Sen incurred on the Ministers and what amount of money \* T£Vove<sup>TM</sup>-automoblies that are supplied to Govern ment officers? Crores of rupees an. going to the gutter on Ui< < \* omobiles. £A«» £ the utilities? Civies of tupes all, going to the gutter on Ui< < \* omobiles. £A«» £ tbTtSk level, the Mock |>'v^^
Officers has the P-^. "^-^g or three vehicles, rheri 1 ^ f U Ji among the officials at the taluk tag when a tahsildar has no vehicle and Block Development Officer has two « rhreevehicles Ahawhatisther ul «f this kear burning? this hear-puring.
has failed and corruption
the block level. Why not take away at
which can save crores o)

Government? this hear-,burning? Tl away aU

Now perhaps all thr money which is collected by way of taxation is given to the improvement of only the urban areas\*

[Shr,' B. P. Nagaraja Murihy]

and not the rural areas. What is the situation in the rural areas? We do not find access for the. main roads to the interior villages. A villager who is residing in an interior villages cannot get a vehicle even during an emergency to take a patient to a doctor. This is the situation. There are a number of villages in the rural areas where even after 23 years of independence, no drinking water is provided. This is the sad situation of the rural side. I was quite confident that the hon. Agriculture Minister who happens to be the chief of the ruling party, will prevail over the hon. Prime Minister to prevent any taxation, either direct or indirect, on the farmer, on the population of the rural areas. Besides that, I thought the hon. Minister of Agriculture who is in the habit of always resenting to pay income-tax, who is always reluctant to pay will prevail over the hon. Prime Minister to prevent this taxation.

SHRI MAHAVIR TYAGI : He only forgot.

SHRI B. P. NAGARAJA MURTHY: What about education'?. In the rural areas educaton has been completely neglected. We are following a system of education which was in existence under the British bureaucracy. The system of education that we are following is the education hat the Government needs, not the education that the individual needs. We must have a system of education which can help the individual to stand on his own legs and earn his living without depending on Government employment. (Time-bell). Yes, I will sum up. Unless these taxes are utilised for the betterment and improvement of the rural areas and to provide better amenities to the neglected and poor villages, the Government has no moral right to tax these villagers.

MR. DEPUTY CHAIRMAN : Mr. Niranjan Varma. Five minutes.

श्री निरंजन वर्मा (मध्य प्रदेश) : श्रीमन्, फाइनेंस विल सदन के सामने अभी प्रस्तुत हुआ है और बहुत से (मिलों ने अपनी अपनी वानाओं के अनुरूप उस का विश्लेषण किया है लेकिन हम यह देखेंगे कि वास्तव में यह जो कर लगा कर जनता के मुख की वार्ते कही जाती उस में हमारा जासन उतना सफल नहीं

हुआ और न उस के सफल होने की कोई संभावन ही है। इस देश में जो इस प्रकार का फाइनेंस बिल लाया गया है उस को हम दो टकड़ों में विभाजित कर के उस के स्वरूप का दर्गन करेंगे। अगर हम यह देखें कि हमारे ऊपर वास्तव में इतने करारोपण के बांद भी कितना कर्जा है तो यही चिन्ता का एक बहुत बड़ा कारण हमारे लिए हो सकता है। हमारे देश पर जितना ऋण है, भारतवर्ष की जन संख्या के हिसाब से अगर उस को बांट दिया जाय तो वह प्रति व्यक्ति 133 रुपये के करीब पड़ता है और जिस की कि हम अपने आगे आने वाले बहुत वधीं तक भी चका नहीं पायेंगे। इस प्रकार आधिक जगत में अपने देश की यह हालत है। इस के साथ ही हम को देखता चाहिए कि शैक्षणिक जगत में हम नहां हैं। 22 वर्षों के बराबर आश्वासन ाने के पश्चात भी हमारे देश में शिक्षा के क्षेत्र में कोई अधिक यदि नहीं हुई है। हम अभी तक 24 प्रतिशत से आगे नहीं बढ़ पायें हैं और दुख का विषय यह है कि जिस काश्मीर पर हम करोड़ों, अरबों रुपये खर्च कर रहे हैं उस की हालत यह है कि वहां पर शिक्षा केवल 11 प्रतिशत है और उस से आगे हम अभी तक नहीं बढ़ पाये। इसी प्रकार से हमारी आमदनी का जो लेखा-जोखा करते है उन के आंकडों पर अगर हम निगाह डालें तो खाद्य के ऊपर हम 55 प्रतिशत व्यय करते हैं। लेकिन दख का और आप्रचयं का विषय यह है कि 55 प्रतिशत खाद्य पर खर्च करने के पश्चात् भी इस देश के बच्चे, बुढ़ें, बालक केवल 9 प्रतिशत दुध पर रहते हैं । 9 प्रतिशत से ज्यादा उन्हें कोई पौष्टिक चीजे नहीं मिलती । इस प्रकार से हमारी खाद्य की समस्याएं भी अभी किसी प्रकार से समृचित रूप से सुलझ नहीं पाई हैं। आप कहते हैं कि हमारे देश में खेती 69 प्रतियत किसानों के हाथ में है। 69 प्रतिशत खेती में हमारे यहां पर जो आंकडे दिये गये हैं उन के अनुसार केवल 32 प्रतिशत से ज्यादा सिचाई में अभी हम आगे नहीं जा पाए हैं जबिक और देशों की अगर तुलना की जाए जैसे हमारे पास ही एक पड़ोसी छोट

सा देश ताइवान है, वहां पर सिंचाई की योज-नाओं के काम को अगर देखा जाए तो वह हम से बहुत आगे वढ़ा हुआ है, इजराइल भी हम से सिंचाई के मामले में आगे वढ़ा हुआ है और इसी तरह से जापान जो कि अमरिका के अंकुश के नीचे है, वह भी सिंचाई के मामले में हम से बहुत अधिक वहा हुआ है।

हमारे यहां पर 1948 में खाद्य पदार्थ 1 अरब 29 करोड़ 70 लाख रुपये का इम्पोर्ट हुआ था। हमारी सरकार बार बार हम से यह कहती रही है कि इन वर्षों में बाहर से जो खाद्य पदार्थ का इम्पोर्ट हुआ है, उस को हम कम करते चले जाएगें और खाद्य पदार्थ के मामले में यह देश आत्म-निर्भर हो जाएगा। अभी कुछ दिन पहले हमारे खाद्य मंत्री महोदय ने इस प्रकार की घोषणा की थी, केवल इस वर्ष के बारे में भावष्यवाणी करके उन्होंने यह चाहा था कि हम इस मामल में आत्म-निर्भर हो जाएंगे। 1948 के जो उक्त आंकड़े हैं उन की तुलना में सन् 1968 में बाहर से हम ने 3 अरब 61 करोड़ 20 लाख रुपये का फूडग्रेन्स इम्पोर्ट किया। ये हमारे आंकड़े हैं।

इसी हिसाब से और दूसरे मामले में भी देखा जाए, स्वर्ण के बारे में या दूसरे मिनरल्स के बारे में, तो यह पता चलेगा कि इस दिशा में भी हमारी प्रगति हकी है। हम जो सोना इकट्ठा करते हैं और मिनरल्स से निकालते हैं सन् 1960 में 500 प्रतिशत हमने निकाला, लेकिन 1967 में आ कर वे आंकड़े और कम हो गये और 3.6 प्रतिशत पर आ गये। अर्थात् इस दिशा में भी हम अवनति करते चले जा रहे हैं और पीछे हटते जा रहे हैं।

यही हाल कपान के मामले में है। हमारे यहां पर सब को मालूम हैं क टैक्सटाइल के मामले में हमारी नरकार उदासीन रही। उस का परिणाम यह हुआ कि टैक्सटाइल के लिए जो अच्छे किस्म की फाइबर की जकरत होती है उसे हमें बाहर के देशों से मंगाने पर बाध्य होना पड़ा और बाध्य होने के पश्चात भी हम अपने देश में उतना अच्छी कपास पैदा नहीं कर पाए।

इसी प्रकार जूट का मामला है। जूट हम इतनी अधिक पैदा करते थे कि बाहर के देशों को निर्यात करते थे लेकिन जूट के मामले में सन् 1965 में जो हमारा 120 प्रतिशत अंक था, वह गिरकर सन् 1968 में केवल 96 का अंक रह गया। अर्थात् जूट के मामले में भी हम प्रगति नहीं कर पाए और अवनति कर रहे हैं।

इसी तरह से ट्रान्सपोर्ट के आंकड़े देखने के लायक हैं। सन् 1965 में ट्रान्सपोर्ट का जो अंक था वह 206 था। 1968 में वह 143 रह गया। इस मामले में भी हम नीचे गिरते चले जा रहे हैं।

इसी तरह से और सामान के मामले में है। एक्सपोर्ट और इम्पोर्ट पर ही किसी देश की एकेतामी निर्भर करती है। होता यह चाहिए कि देश में इम्पोर्ट कम से कम हो और एक्सपोर्ट अधिक से अधिक हो लेकिन हमारे देश में हमने देखा है कि इस वर्ष हमने 2 अरव 48 करोड़ 20 लाख रुपये का सामान इम्पोर्ट किया जबकि एक्सपोर्ट कितने का किया? केवल 1 अरब 81 करोड़ 30 लाख रुपये का। अर्थात् इस का मतलव यह हुआ कि हम वास्तव में बाहर के देशों से सामान मंगाने के आदी हो गये हैं और हमारी सरकार इस पर भंकुण नहीं नग पाती है। इस तरह से जो आधिक अवस्था हमारी है वह िक्स-भिन्न होने को आ गई है।

इसी प्रकार, श्रीमन्, मैं अर्थ मंत्री जी का ध्यान इस ओर भी दिलाऊंगा कि अपने यह पर एक्सटरनल एसिसटेंस लेने की, चाहे वह नग्दी के रूप में हो, चाहे वह सहायता के रूप में हो या चाहे वह किसी और रूप में हो, परम्परा भी भारत सरकार को बहुत हो गई है। संसार में कोई देश ऐसा नहीं बचा होगा जिससे हमारी सरकार ने भीख न मांगी हो। एसिसटेंस लेन इस का एक प्रकार का धर्म सा बन गया है। हमने 13 अरव 59 करोड डालर की एसिसटेंस

# थी निरंजन वर्मा

बाहर के लोगों से ली। इस प्रकार की एसिस-र्टेस के बल पर, इस प्रकार की आधिक सहायता के बल पर हमारा देश प्रगति नहीं कर सकता। एक बात यह भी है कि हमारा देश इसलिए प्रगति नहीं कर सकता बयोंकि जितनी हम की वार्थिक सहायता मिनती है, उस को पब्लिक सेक्टर में अधिक से अधिक हम खर्च कर देते हैं। पब्लिक सेक्टर के कई कारखानों में 70 करोड़ रुपये तक का घाटा था। इस प्रकार से जितना द्रव हम बाहर से या अपने देश में साधनों से जुटाते हैं, वह सब इस प्रकार हानि में चला जाता है। तो अपने योग्य अयं मन्नी जी से, वित्त मंत्री जी से मैं यह निवेदन कहंगा कि वे यह देखें कि यह जो असंतुलन है, उसका दूर करने के लिए काई कदम उठाएं। केवल यह समाजवाद का प्रतीक है, इन शब्दों के कहने मान से देश में तमाजवाद नहीं आनेवाला है और गुरीबों की स्थिति नहीं सुधरनेवाली है।

MR. DEPUTY CHAIRMAN: The Minister.

SHRI P. C. SETHI: Sir, I have listened with great attention to the speeches made by honourable Members and I would Hot like to take much time of" the House going into the various details...

SHRI U. N. MAHIDA (Gujarat): You have not called me at all, Mr. Deputy You

MR. DEPUTY CHAIRMAN: I am

SHRI U. N. MAHIDA: Sir, You had allowed one full hour for one Member and forty minutes to another Member. It is not

MR. DEPUTY CHAIRMAN: No. Only one Member took one hour and all other Member;; stuck to the time allotted to them.

SHRI U. N. MAHIDA: And not allow any time for me.

MR. DEPUTY CHAIRMAN: I am very sorry that I could not call you. Perhaps we might find some other occasion accommodate vou.

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SHRI P. C. SETHI: Sir, I do not propose to take much time of the House going into the various details because I had explained the vajrious proposals in my opening remarks. However, I would like ro say briefly on some points which the hourable Members have raised here.

Mr. Gurupadaswamy started by complaining that the concessions which the changes and amendments made in the Finance Bill are meagre and do not go far enough. While at one time he was' asking for more concessions, he was now complaining that our efforts to mobilise the economy, our efforts for making an economic thrust, are not moving in a proper direction. These two things cannot go together. If we have to have growth, then, it should be first of all growth with social justice, And secondly, for having growth in a poor country like India, the tax efforts have to be on a wider base. And from that point of view Lhe present Budget proposals have been tppreeiated not only in this House and n the other House, but all over the country.

Mr. Gurupadaswamy also made a parti-culai reference to the problem of unemployment. As far as the question of unemployment is concerned, we should no lose sight of the magnitude that it involves. Since 1961 population has increased at a compound rale of 2.1 per cent annually. Although for precise estimates we will have to wait till June next year, it is generally agreed that the rate of growth of population has accelerated since tg6i and is now around 2.4 to 2.5 per cent. That means every year we are adding almost 18 millions to our population and nearly 6 to 7 millions to our working force. It is against this stupendous increase in our population and Our working force that, one should view the task of sorry that I could not call you. I would have employment called you, but we have very litt't, time at our employment employment has not gone up at all. For example, employment In the public sector, which was only 5 millions n 1956, was close to to million last year. Factory employment was less than 3 nillions in 1951 and today it is of the jrder of more than 5 millions. Employ-nehl in mutes has increased by neany >o per cent two decades. \s the industry has over the past gone more sophisti-:ated our national income has gone up

and our people ha flS been progressively I absorbM in comraercial services, [t is ' that unless investments are stepped i up substantially aw the rale of population growth is partly becked, the backlog of unemployment ii rural areas will continue to be with us. It is not as if nothing has been done o er the twenty years since jndependece. I admit that much more lias to be d me in this direction. But we have to mol ilise the resources and move in the right lirection. A complaint was also made by Vli. Gurupadaswarny that our efforts for myoing i.ito the rural economy ire very meagre today. 5 P.M. But, Sir. I would like to point out that a st< > m the right direction has been taken. Tin tn\k is stupendous and we will have to do it m a couple of years. By a single Finance Bill it is absolutely impossible to do anyhing substantial or improve the rural seen I or the rural economy. The point that was obsessing the mind of i the hon. Member Gurupadaswarny, was about nationalisation of banks. | That is a correct s ep in the right direction because that \* ill give us additional resources for rea\* hi tig the small entre preneur, the small rader and much more so as far as the agricultural sector is concerned. There fi e instead of appreciating the step he sh mid not be obsessed by political consider; tjons and say that our socialism is limitee to bank nationalisation and no more.

Then, Sir, Shri Sri Kant Mishra who is a new additioi to this House was not much rclevan to the point as far as the Finance Bill i concerned. He wanted to make out a cas. as if nothing has been done in the industrial sector, the education sector an other sectors. Sir, I would like to bri : fiy point out that our industrial base is now wide indeed and we can go with only a minimum of industrial imports. We can see that our capacity in different directions has gone up. We wen raising only it million tons of iron ore in 1960-6:. Today we raise nearly doul le that magnitude. The production of in ots is nearly double of what it was a dei id : ago. The production of aluminium ha gone up by nearly seven times. We are >roducing machine tools worth more than R», 30 ctores whereas it was only worth Re. 7 crores in 1960-61. I do not want t > take much time of the House ir- givhr. more figures which I can quote in all spheres. I only want to point out that a solid base has been created in the bi sic economy and in most of the sector" we are self-sufficient. Of

course, as far as the raw materials arc concerned, we are still dependent on imports particularly for those, sectors which we have not developed but we are moving in that direction and I am quite sure that we shall be able to reach a stage where even the import of raw materials would come down considerably.

Then, Sir, as far as Mr. Sardesai and Mr. Schamnad are concerned, they raised the question of national integration and communal disharmony. Sir, I have nothing to do as far as these points are concerned. Ihey made valid points but the House is already seized of the matter and this question is goint; to be discussed at length and therefore I r.eed not go into these points here.

Then, Sir, Shrjmati Mehta particularly mentioned the question of improving the animal wealth. I entirely agree with her that the animal wealth 0! this country has not been sufficiently taken care of and we should devote more time not only at the Central level but also at the State level to improve, our cattle wealth so that the country's economy and particularly the economy of the rural sector can prosper.

Then, Sir, as far as Mr. Rajnaraln is concerned he did not give any figures because he had none. He spoke on the general problems. He was mentioning about our relation' with Bhutan, Sikkim and Nepal. Although this is not my subject, I would like to point out from my general experience that our relations with these countries are very cordial and very frindly and whatever Mr. Rajnarain may feel, we do feel that our relations with these countries are very nice. He also raised the question of Cambodia. I need not g> into any details into this question because the Prime Minister has elaborately clarified the position of India, as far as Cambodia is concerned, yesterday in this House when this question was raised.

Lastly. Mr. Niranjan Varma raised the. question of education in this country and he said that nothing has been done as far as education is concerned. I would like to point out that as far as education is concerned, in the age group of 6 of to 11 it was 43 per cent. in 1950-51. Now it has gone up to 78 per cent, in 1968-6g. The combined revenue expenditure by

[Shri P. G. Sethi]

both the Centre and the States taken together is estimated to have risen from nearly Rs. too crores in 1950-51 to more than Rs. 1200 crores in 1968-69. That itself is an indication that, as far as education and health services are concerned, we have taken considerable steps in that direction. The problem is vast and the numbers are quite big but still one can clearly see the marks of growth and improvement in that direct ion.

Then, Sir, Shri Banka Behary Das particularly raised the question of tax-evasion. It is well known that tax is being evaded and at the same time Government is also vigilant in taking measures. The House would be pleased to know that, as far as tax effort is concerned, on the income-tax side we have crossed the mark

श्री नागेश्वर प्रसाद शाही (उत्तर प्रदेश)ः माननीय मंत्री भी टैक्स इवेड करते हैं।

श्री पी० सो० सेठी: मैं इस समय कोई व्यक्तिगत सवालों में नहीं जाता कि मंत्री करते हैं, सदस्य करते हैं या कौन करते हैं लेकिन टैक्स जो भी इवेड करते हैं वह बुरी बात है, उसको रोकना चाहिये।

Sir, he particularly referred to the case of Mr. Haridas Mundhra. I would particularly like to point out that the replie' given by Shri P. G. Dutta were only with reference to the execution o'the decree attaching the option right of 51 per cent, shares of Turner Morrison & Go. for which Shri Mundhra had obtained the right of specific performance, Suit No. 6 of 1961. Further I would like to point out that, as far as the tax of Shri Mundhra is concerned, we have neither written it off nor reduced this liability and the Government is taking all possible step\* to recover the dues from him. At the same time, as far as the general question of tax-evasion is concerned, we are very much concerned about it and by tightening the laws and the Administration we can clearly see that our tax effort, particularly on the income-tax side, are very heartening and this year's collection arc very good.

Then Sir, Mr. Banka Behary Das also asked me a question as to what is happening with regard to the ceiling on urban property. We had answered this question in Parliament But this is a matter where we will have to take the States with us. The Prime Minister has already written to the State Governments and we are seeking their co-operat; on in this matter. Some of the State Governments have already written to us and we are expecting replies from some others.

Then, Sir, Mr. Mohta particularly said that this year's Budget proposals would thwart the economic growth. I would like to point out for the benefit of the hon. Member that it is not only the economic growth that we have to take into consideration; along with the economic growth we have to take into consideration social justice. Therefevre the Budget proposals have been framed from that point of view. From that point of view of the personal taxation has become steep-there was some criticism that it was monostrous-it is absolutely necessary that there should be some element of social justice. Now, Sir, Mr. Mohta is producing one side of the picture and Mr. Ghatterjee is producing quite another side of the picture. Therefore the fact remains that whatever steps we hav taken are in the right direction neither Mr. Chatterjee is correct, nor Mr. Mohta is correct. Mr. Mohta raised the question of charitable trusts. As far as that is concerned. I would point out that we have tried to plug the loopholes. I would not like the trusts to be a source of evasion of tax. That is why charitable trusts had been taken into account but wherever legitimate difficulties of the trusts are there, to that extent, we have taken them into account and the amendments that have been brought forth in the Finance Bill are in view of those difficulties but if avoiding tax is taken recourse to by the trusts, certainly we will have to plug that loophole and we cannot help in that matter.

He also raised the question of public sector. Without going into details, I would point out that certainly some of the public sector undertakings are working very nicely, some are still in the construction stage...

SHRI R. T. PARTHASARATHY: Some are in bad condition.

SHRI P. G. SETHI: Some are developing and some are making losses. To that extent there is need for improvement but we will take the criticims of the public sector. Actually I would not go into

details but I would point out that there are three types of c iticisms as far as on public sector is com "rued. One is re?lly benevolent criticism which wants to improve it. We welcoi te such criticisms and we would like to icnefit by that but then there is the c; iticism which is from the political point if view Those who are opposed to the pub ic sector, if they offer some criticisms fro a that point of view, to that extent we v 11 have to ignore such criticism and go on with the public sector because that has g ven us the basic structure in our econor y.

SHRI MAHAV 1R TYAGI : Criticisms have been made of public sector losses. Will you c/iitinue with that ?

SHRI P. C. SE nil: I have already said that wherever there is a public sector undertaking with i making losses and there is a case for imp oving it, certainly we should improve it. I am not for the public sector making losses. We want them to improve but if the criticism is on account of ignorance, then o that extent, we have to educate them. Therefore I would not take Mr. Mohta^ criticism of the public sector as a benev ilent criticism but if it comes from hon. Members who want to criticise the Pul iic Sector and point out some deficit icies for our guidance and improvemen of the public sector, certainly it is mos I welcome.

Mr. Chatterjet particularly mentioned the question of e port duty being reduced completely on te i. As far as that is concerned, the Hous is well aware of the fact that we have a ompetition as far as tea is concerned. O her countries have come up. Our exports n tea are dwindling and it is absolutely ] ecessary that we should maintain the e\* Mirts and it is from that point of view th; t we have to have a proper export market h tea. It is not to favour a particular inc astry or industrialist here or there but tr t over-all export requirements of the co mtry has to be taken into consideration j-iriicularly when we are short of foreign exchange and the gap has to be bridg' d.

Mr. Villalai made a point about a permanent Fin nee Commission. We have explained our position that we are not for a permanent F nance Commission. The Finance Comm ission which was appointed and of whic Mr. Tyagi was the Chairman, has rec ntly submitted the repoit. The Governm\* nt has accepted the report j in toto and w< shall abide by the report; and the usu l practice of appointing

j a Finance Commission every five years would I be followed.

Mr. Nagaraja Murty said that economy measures are necessary I agree that whert V;r economy could be effected, it should be effected and whet ever extravagance is there, it should be checked and there is nothing much to be said on it.

Lastly Shrj Niranjan Varma mentioned about export and import duties. I certainly agve (hat th're is n gap between the two but we are trying to improve the situation and particularly the gap between the exports and imports m this year has come down considerably. In the Fourth Plan we hope to have 7% growth level as far as export is concerned and we hope that by 1980/81, this gap would be closed and we shall come to an era when the deficit in the export and import market would be changed in our favour and we are working in that di recti on. I have nothing more to say. I move that the Bill be taken into consideration.

SHRI MAHAVIR TYAGI: While I congratulate the Minister for his nice speech, I wish to point out ore thing. The Opposition put forward certain points which were replied to but conventionally your Party must also come out with some support to the Budget. None of your Members has supported it.

SHRI P. C. SETHI: It was for the convenience of hon- Members.

MR. DEPUTY CHAIRMAN: The sacrificed some time to accommodate the Opposition Members.

SHRI PITAMBER DAS: You have sent very thankless people to our side

MR. DEPUTY CHAIRMAN: The question is:

"That the Bill to give effect to the financial proposals of the Central Government for the financial year, 1970-71, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

MR. DEPUTY CHAIRMAN: We shall now take up clause by clause consideration of the Bill.

Clause 2 was added to the BUI.

Clause 3—Amendment of Section a

#### SHRI PITAMBER DAS: I move:

ao. "That the Rajya Sabha re commends to the Lok Sabha that the following amendment be made in the Finance Bill, 1970, as passed by the Lok Sabha, namely:

"That at page 3, lines 42 to 47 be deleted."

Sir, I have tabled a number of amendments, about 6 or 7, and the underlying idea in all of them is the same. My agru-ment also for all the seven would be the same and so instead of taking the time of the House seven times, I would put forward my argument only while moving amendment No. 20 for clause 3

As I said yesterday also, I do not contest that this is a Money Bill. The certificate of the Speaker is quite enough so far as that is concerned, but I should be very eager to see that it continues to be a Money Bill and as stich it should contain only matters which a Money Bill should contain. If it is allowed to contain matters other than what it should contain, or if iome matte\* is allowed to creep in which should not creep in a Money Bill then of course we will be within our rights, it will be a part of our duty to clear the Bill of material which should not have been here. To illustrate my point, in a railway train there is a compartment which is marked compartment for ladies.

AN HON. MEMBER: You want to occupy that compartment?!

SHRI PITAMBER DAS: No. I will teli you what I will do when you try to occupy that compartment. I am coming to that.

SHRI MAHAVIR TYAGI: But they are all in the 'Ladies compartment'.

SHRI PITAMBER DAS: When on the compartment the board is there that it *v*-'ladies', it is not within the right of anybody to question the propriety of it. One has to accept it. Supposing somebody finds that in that compartment which is meant exclusively for ladies some people like my friend over there creep in, and occupy it, rather tresspass into that compartment—what would people like me do? I would go to the Railway Protection

Force and ask them to clear that compartment of the elements that should not have been there because the compartment is meant for ladies. Similarly, when this particular Bill is a money Bill if an attempt has been made to put certain matter into it which according to the Constitution should not be in a money Bill then certainly I am within my rights and it is my duty to request this House, to clear this Bill of the matter which may prevent this Bill from being called a money Bill. Now, if we were to look at article no, that gives us an idea as to what a mon>y Bill should contain.

MR. DEPUTY CHAIRMAN: The constitutional provision is quite clear. You need not refer to th" constitution.

SHRI PITAMBER DAS: The word 'only' is very significant. The Bill should contain only the imposition, abolition remission, alteration or regulation of any tax and of course matters incidental to it. I want to know very clearly definition of the when the 'Commissioner' is there what particular tax has been imposed, abolished, remitted, altered or regulated with necessitate; this definition of Commissioner' in this clause. Similary about other amendments also, just for the sake of illustration I want to refer to clause 9 where in the Explanation it is mentioned 'For the removal of doubts'. I want very clearly to know whether a Money Bill is meant for removal of doubts or it is only for imposition, abolition, remission alteration or regulation of any tax. Similar !v there are other provisions in this Bill which do not come within the purview of any of the conditions mentioned in article no and therefore not only i< is our right but it is our duty to clear this Bill of those clauses which should not have been there.

There is another aspect to this matter. Why after all could these clauses be inserted in this Bill? You will notice that the difference between an ordinary Bill and a money Bill is with regard to the procedure that is to be adopted with regard is these two types of Bills in this House. I am not going to challenge the propriety of these clauses or the idea behind these clauses on merits. It m; y be proper; it maybe improper. This is not the occasion for me to discuss these clauses on merits. If they come up as part of another Bill, then I would discuss them and express myself on their merits. The difference in the procedure between an ordinary Bill and a money Bill is that in an

ordinary Bill thi House has the right to make amendmer s which if the lower House does not igree to there will be a joint session of 1 Mh the Houses but in a Money Bill if \ e make a recommenda tion the lower House may not accept it. They are wit] in their reights to accept it or not to acct pt it. I do not attribute motives to the riovernment although I can but I am no in the habit of doing it. Whatever be thei motives, certainly this effects the rights of this House so far as these clauses a e concerned. Therefore, Sir, I Would requ st this House, in the name of the Money B 11, to see that this does not go out as adulterated money Bill and rid it of all the impurities that have entered into thi Bill. I would request this Houfe to necep my amendments in whatever form rthey like, whether as recommendations sr as amendments. I. therefore, move ny amendment to clause 3-

Thank you.

Ttir question was proposed.

SHRI P. C. S THI: As far as this point is concerned, thi was thrashed out yester day verv md it was also held by the Chair that tl s is a money Bill. Whether this is adulterat d or not, the question has to be decided wy the speaker and the speaker's Certficate was also produced. As far as this articular change in clause 3 is concerned, t is mostly consequential arising out of th< agricultural tax and there for anything which is consequential is part of the ch nge. Therefore I do not accept the amer iment.

MR. DEPUTY CHAIRMAN: The question is :

20. "That the Rajya Sabha recommends to th Lok Sabha that the following ami ndment foe made in the Finance Bill, 1970, as passed by the Lok Sabha, namely

'That at page 3, lines 42 to 47 be deleted."

Tile motion was negatioed.

MR DEPUTY CHAIRMAN: question is

'That clai; .e 3 stand part of the Bill.' The motion was adopted. Clause 3 W): added to the Bill.

Clause 4—Amendment of Section 10

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SHRI NAWAL KISHORE Pradesh) : Sir, I move :

1. "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance Bill, 1970, as passed by the Lok namely :-

'That at page 4, after line 29, the following be inserted, namely:

(c) afte:- clause (22A), the following clause shall be, and shall be deemed always to have been inserted, namely:-

'(22B) Any income of a public charitable trust or other institution whose object is printing and publication of books, magazines, newspapers and periodicals provided that such activity is not carried on for private profit,"

I would not make any long speech The purpose of my amendment is that charitable trusts and other institution which are engaged in printing and publishing good and cheap books should be exempted from taxation, f will give an example. There is one Gita press which is bringing out very cheap and good books for the children. There can also be some other institutions like that. My only idea in moving this amendment is to see that such institutions are exempted-

Thi question was proposed.

SHRI P. C. SETHI: As far as the newspaper presses are concerned if they carry on activities for profit they have been taxed after 1961 after the change of the Act and therefore it would not be a desirable thing to accept this amendment.

MR. DEPUTY CHAIRMAN : The question is:

1. "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance Bill, '97°, as passed by the Lok namely :-

'That at page 4, after line 29, the following be inserted, namely:

'(c) after clause (22A), the following clause shall be, and shall

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be deemed always to have been. inserted, namely «---

(aaB) Any income of a public charitable trust or other institution whose object is printing and publication of books, magazines, and periodicals newspapers provided that such activity^ not carried on for private profit," •

The motion was negatived.

MR. DEPUTY CHAIRMAN : The question is:

"That clause 4 stand part of the Bill."

The motion was adopted. Clause 4 was added to the Bill-Clause 5-Amendment of Section 11 SHRI M. K. MOHTA: Sir, I move:

21. "That the Rajya Sabha recommends to the Lok Sabha that the following amendments be made in the Finance Bill. 1970, as passed by the Lok namely :-

'That at page 4, for lines 3a to 43, the following be substituted, namely:—

- (i) in clause (a), for the words 'not in excess of twenty-five per cent, of the income' the words 'not in excess of fifteen per cent, of the income' shall be substituted,
- (ii) in clause (b) for the words 'not in excess of twenty-five per cent, of the income' the words 'not in excess of fifteen per cent, of the income' be substituted.'

aa. "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance Bill, 1970, as passed by the Lok namely:

'That at page 5, line 41, after the word 'behalf' the words 'or any shares or debentures of a company incorporated in India' be inserted.'

The questions were proposed.

SHRI M. K. MOHTA: I want to say in favour of my amendment No. ai I

that there is a very strong case for allowing charity trusts to accumulate at least a part of their income. There are any number of cases where the expend! ture of the charity trusts may be fixed like in cases where some schools may be run by them or hospitals or some such institutions where the expenditure every year is fixed whereas the investment of the trust may be of such a nature that the income may vary from year to year. Unless at least ome part of the income is allowed to be accumulated in a subsequent year if the expenditure is more than the income of the current year the trusts would I have to disinvest which would not be a desirable thing to do. Another type of case may be where the income may be fixed but the expenditure might vary; for instance salaries and wages may go up in hospitals and schools or some other unforeseen expenditure may have to be incurred to carry on the activities of the trust. Unless some accumulation is allowed it would not be a desirable thing. So my amendment says that accumulation which is not in excess of 15 per cent, of the income would not be subjected to tax.

In respect of my amendment No. 22, the purpose of this amendment is that such accumulation which is at present required to be invested in Government securities, deposits with the Post Office Saving Banks etc. may also be allowed to be invested in shares or debentures of a company incorporated in India. The I reason for my amendment is that the managers of the charity trusts are the best people to judge where their money should be invested. I dispute the right of the Government to say that it only can say where public funds of charity trusts can best be invested. No such restriction, should be imposed on the charity trusts so far as their investments are concerned. Therefore my amendment says that investment in shares and debentures of a company should also qualify the test for tax exemption.

SHRI P. C. SETHI: As far as No. ai is concerned, this would be contrary to the basic purpose underlying the provision in the Bill. As far as the accumulation is concerned, for specified purposes, as has been pointed out in my opening remarks they could certainly do it with an intimation to the Income-tax Officer. As far as investment in the share-capital is concerned, previously these accumulations

were required t i be invested only in I Government secu ities. Keeping in view the difficulties oi the trusts, now this has been expanded— We would not *like* it to be invested in th • share-capital and other things. That is i -hy we have now allowed the Post Office S vi'ug Bank or a banking company or a co operative banking institution. So, the scope has been further widened. I do n >t propose to go beyond that.

MR. DEPUT/ CHAIRMAN : The question is :

21. "That t e Rajya Sabha recommends to the Lok Sabha that the following amei dment be made in the Finance Bill, 970, as passed by the Lok Sabha, 1 amely ...

'That at >age 4 for lines 32 to 43, the following is substituted, namely:—

'(i) in c ause (a) for the words 'not in e: cess of twenty-five per cent, of he income' the words 'not in ex :ess of fifteen per cent, of the inc tne' shall be substituted;

(M) in c ause (b), for the word<sup>s</sup> 'not in e: cess of twenty-five per cent of 1 ae income' the words 'not in ex ;ess of fifteen per cent of the inco ne' shall be substituted."

The motion ws negatived.

MR. DEPUT' CHAIRMAN: The question is:

22. "That t e Rajya Sabha recommends to the ..ok Sabha that the following amenc neat be made in the Finance Bill, 970, as passed by the Lok Sabha, namely:—

'That at 1 ige 5, line 41, after the word "beha f" the words "or any shares or d< bentures of a company incorporated in India" be inserted.'

The notion ws negatived.

 $MR.\ DEPUTE\ CHAIRMAN$  : The question is :

"That clause 5 stand part of the Bill',

The motion 1 as adopted.

Clause 5 was tddtd to th; Bill.
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tlause 6—Substitution of new section for section 13

SHRI M. K. MOHTA: Sir, I move:

23. "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance Bill, 1970, as passed by the Lok Sabha, namely:—

'That at page/8, lines 16 to 31 be deleted.' "

24. "That the Rajya Sabha recom mends to the Lok Sabha that the following amendment be made in the Finance Bill, 1970, as passed by the Lok Sabha, namely:—

'That at page 9,—

(i) in line 6, for the words "twenty per cent." the words "fifty per cent." be substituted; and

(a) in line 13, for the words "twenty per cent." the words "fifty per cent." be substituted.'

The questions were proposed.

SHRI M. K. MOHTA: As regards my amendment No. 23, it relates to the investment of charitable trust funds in the concerns of The founder. whole idea and the whole concept is objectionable. The Government alone cannot sit in judgment as to where the investments of charitable trusts should be made. The criterion has to be whether the investment has been done bona fide or mala fide, whether the investment yields a reasonable return to the charitable trust or not, whether the income from the charitable trust is applied for approved purposes, for public and charitable purposes or not. The Government cannot say that just because the charitable trust has invested money in the concern of the founder, it is something mala fide. The concern of the founder may be a very good concern. Thousands of other investors may have invested their money in that concerns but if a charitable trust does so, it is found objectionable. The whole idea is objectionable. Therefore, my amendment says that the entire scheme, lines 16 to 31, should be dropped.

My second amendment No. 24 is regarding the definition of the words 'substantial interest of the founder'. In case my amendment No. 23 is not accepted by the Government, I would like to say that

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the definition of substantial interest given in the clause is also something which is very puzzling- Even if the founder has twenty per cent interest, he may not have any controlling interest and he may not have any say in the running of the concern. With 20 per cent investment, can anybody have control over the working of the concern? The definition is so narrow that even if the founder has 20 per cent share, it comes within the mischief of this clause. Therefore, my amendment says that it should be fifty per cent instead of twenty per cent.

SHRI P. C. SETHI: The amendments moved by the hon. Member would be contrary to the purpose underlying the r elevant provision, namely, trust funds should not be allowed to be used for gaining control of industries and business in which the author and his relatives are substantially interested. With regard to the limit of 20 per cent, we have just heard the speech of the. hon. Member, Shri Chatterjee, saying that 20 per cent is on the high side. Now, the hon. Member wants to raise it from 20 per cent to 50 per cent. We havJ considered the whole matter and we think that 20 per cent is a reasonable limit. Therefore, I am not accepting it.

MR. DEPUTY CHAIRMAN: The question

23. "That the Rajya Sabha recom mends to the Lok Sabha that the fol lowing amendment be made in the Finance Bill, 1970, as passed by the Lok Sabha, namely:

'That at page 8, lines 16 to 31 be deleted.' "

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

24. "That the Rajya Sabha recom mends to the Lok Sabha that the fol lowing amendment be made in the Finance Bill, 1970, as passed by the Lok Sabha, namely :-

'That at pae g,-

(i) in line 6, for the words "twenty per cent." the words "fifty per cent." be substituted; and

(ii) in line 13, for the words 'twenty per cent." the words 'fifty per cent.' be substituted." '

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The motion was negatived.

MR. DEPUTY CHAIRMAN: question is :

'That clause 6 stand part of the Bill.'

The motion was adopted.

Clause 6 was added to the BUI.

Clauses 7 and 8 were added to the Bill.

MR. DEPUTY CHAIRMAN: Clause 9— Amendment No.' 25 is a negative amendment.

Clause 9 was added to the Bill. Clauses 10 to 13 were added to the Bill-

Clause 14—Substitution of new section for section 80 L

SHRI M. K. MOHTA: Sir, I move:

26. "That the Rajya Sabha recom mends to the Lok Sabha that the fol lowing amendment be made in the Finance Bill, 1970, as passed by the Lok Sabha, namely:-

'That at page 13, line 38, for the words "three thousand" the words "five thousand" be substituted.'"

27. "That the Rajya Sabha recom mends to the Lok Sabha that the fol. lowing amendment be made in the Finance Bill, 1970, as passed by the Lok Sabha namely :-

'That at page 14, line 1, for the the words "three thousand" the words "five thousand" be substituted. ' '

The questions were proposed.

SHRI M. K. MOHTA: My amendments relate to exemption from income-tax in respect of income from interest, dividends, etc. to the extent of Rs. 5,000. At the outset I must say that the step has been in the right direction, namely, the exemption limit has been increased this year to Rs. 3,000/-. My only complaint is that it does not go for enough. In my speech on the Finance Bill I had occasion to mention that the savings of the community are already at a very low pitch and unless the equity-shareholder,

ordinary investor s .given more incentive, the economy ca: not be expected to grow at a faster rate, n view of the high personal tax and als< I in view of the high cost of living due to the imposition of excise duties, the invest ble fund of the ordinary investor has goi j down and, therefore, it is essential tha this exemption, which is in the nature o an incentive, should be further increase i from Rs. 3,000 to Rs. 5,000.

SHRI P. C. ! ETHI : The provision in the Bill exempt ng from tax income up to Rs. 3,000 fror 1 the specified categories of investment is a [equate to attract investments and any ncrease in the exemption limit from Rs. 3,000 to Rs. 5,000 will not be justifiable. It has large revenue implications an [ the amendments are not acceptable.

# $MR.\ DEPUIT\ CHAIRMAN$ : The question is :

26. "That the Rajya Sabha recommends to th Lok Sabha that the fol lowing amen' mont be made in the Finance Bill, 1970, a passed by the Lok Sabha, namely:—

'That a page 13, line 38, for the words "t iree thousand" the words "five tho jsand" be substituted.'

The motion -jas negatived.

# MR. DEPUTY CHAIRMAN : The question is :

27. "Tha the Rajya Sabha recommends to t ie Lok Sabha that the fol lowing am< Idment be made in the Fin ance Bill, 970, as passed by the Lok Sabha, nan ely:—

'That \*t page 14, line 1, for the words " three thousand" the words "five thousand" be substituted.' "

The motion was negatived.

# MR. DEJUTY CHAIRMAN : The question is :

"That c ause 14 stand part of the Bill.

The motion was adopted.

Clause 14 oas added to the Bil'.

Clauses 1, and 16 were added to the Bill.

MR. DEPUTY CHAIRMAN: Clause 17—Amendment No. 28 is a negative one.

Clause 17 was add\*) to the Bill.

MR. DEPUTY CHAIRM 'N : Claue 18—Amendment No. 2g is negative.

Clause 18 was added to the Bill.

Clause 19—Substitution of new section for section 130

MR. DEPUTY CHAIRMAN: This also has a negative amendment.

The question is: "That clause 19 stand part of the Bill.'

The motion was adopted.

Clause 19 was added to the Bill.

Clause 20 was added so the Bill.

Clause 21—Substitution of new section for section 164

## SHRI M. K. MOHTA: Sir, I move:

31. "That the Rajya Sabha recommends ta the Lok Sabha that the following amendment be made in the Finance Bill, 1970, as passed by the Lok Sabha, namely:—

'That at page 16, line n, for the words "sixty-five per cent." the words "twenty-Ave per cent, subject to an initial exemption of Rs. 5,000 only." be substituted.'

Clause 21 is in respect of the treatment for tax purposes of private investments which are known as discretionary trusts. Sir, my submission is that the Government has tried to treat the donkey and the horse with the same stick, as we say in Hindi. There may be private discretionary trusts which have been formed to avert or avoid, income-tax; at the same time there are any number of private trusts which are formed for very legitimate and reasonable purposes. As is well known, Sir, in Indian society there are some vulnerable sections like widows or orphans for whom it has been the practice to form private trusts so that their monetary needs could be taken care of. Now, Sir, in order to plug one loophole if all other trusts are also put to

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such an inconvenience as a tax rate of 65%' that would not be justifiable. Therefore, my amendment says that the tax rate should be 25% instead of 65% and also tax exemption of 5,000 which is available to all individuals also. If individuals can get an exemption of 5,000, I do not see any reason why these trusts should not be given that exemption. Sir, I do hope the Hon'ble M nister would be pleased to accept my amendment.

The question was proposed.

SHRI P.C. SETHI: The prpoposed amendment would defeat the very objective underlying the Bill, viz., discouraging the evasion of income-tax. Therefore, the amendment is not acceptable.

### MR. DEPUTY CHAIRMAN: The question is :

31."That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Fn nace Bill, 1970, as passed by the Lok Sabha, namely :-

'That at page 16, line ti, for the words "sixty-five per cent." the words 'twenty-five per cent." subject to an initial exemption of Rs. 5,000 only", be substituted.

The motion was negatived.

## MR. DEPUTY CHAIRMAN: The question is :

"That clause 21 stand part of the Bill." The motion was adopted. Clause 21 was added to the Bill. Clauses 22 to 25 were added to the Bill.

#### New Clause 25<sup>^</sup>

### SHRI M. K. MOHTA: Sir, I move:

32."That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance Bill, 1970, as passed by the Lok Sabha, namely :

'That at page 18, after line 51, the following new clause be inserted, name-

'25A. For section 280 of the Incometax Act, the following section shall be substituted, namely

280. (1) If a public servant furnishes any information or produces any document in contravention of the provision\* of subsection (2) of of section 138, he shall be punishable with imprisonment which may extend to six months and shall also be liable to fine.

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- If an Income-tax Officer or any other authority in the exercise, or purported exercise, of his powers under this Act-
- (a) recklessly makes unlawful additions to the income declared by any assessee or recklessly disallows lawful deduction claimed by an assessee in the computation of his total income; or
- (b) mala fide and without reasonable cause exercises undue pressure upon or coercion against an assessee in respect of any matter in the course assessment proceedings-

he shall be punishable with impris" onment for a term which may extend to one year.

No prosecution shall be insti (3) tuted under this section except with the previous sanction of the Central Government.' "

I beg to move this amendment which is regard ng misuse of power by a pubic servant in a reckless manner and in a mala fide way and without reasonable cause. Sir in income-tax as well as sales tax there are a number of very severe penalties on asses-sees for tax evasion, even though they may be technical tax evaders. Even if somebody is a technical tax evader the tax penalty is very high. Tax evasion may not be deliberate; it may be merely difference of opinion about the interpretation of the law between the taxing authority and the assessee, but if a public servant does something mala fide recklessly and without reasonable cause, there is no action against him. know that there are many instance of such reck/ess and mala fide action by public servants. Since this has been a lacuna in the tax law for a long time, it is high time that this is plugged. Since I have already stated in my amendment that no such action would be taken unless the action of the public servant is mala fide and unless the previous sanction of the Government is taken in this regard, I do not think the Government will have any objection

The question tc -s proposed.

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SHRI P. C. S THI: As far as the over, pushing of asse sments is concerned, we have ourselves ti ken the view that if there is any case of ove -assessment and regularly the official is a mmitting mistakes, then certainly this w uld also form part of his confidential repc t. It is not for collecting tax revenue only hat he would get a good chit. But, Sir, 1 ir a bona fide discharge of ! his duties by a; officer, you cannot penalise him. If " 'e adopt this procedure, then the entire morale of the officers will be affected and nstead of overpushing, they would unde -assess and there would be a gradual loss to the revenues of the Government, and , herefore, Sir, this amendment is not ace ptable.

## MR. DEPUTE CHAIRMAN: The question is:

32."That the . .ajya Sabha recommends to the Lok Sabha hat the following amendment be made in the Finance Bill, 1970, as passed by th( Lok Sabha, namely :-

'That at pa ;e 18, after line 51, the following new clause be inserted, namely

- '25A. For ection 280 of the Incometax Act, the i'ollowing section shall be substituted, aamely :-
  - 28. (1) I a public servant furnishes any information produces any document contravention of the provisions of sub-section (2) of section 138, h shall be punishable with imprisonm nt which may extend to six month: and shall also be liable to fine.
  - (2) If i a. Income-tax Officer or any otl er authority in the exercise, or purported exercise, of his powers ui der this Act-
  - (a) reck! ssly makes unlawful additions to the income declared by any assesst S or recklessly disallows lawful deduction claimed by an assessee in the computation of his total incom; or
  - (b) mala fid! and without reasonable cause exercises undue pressure upon or co' rcion against an assessee in respect o any matter in the course ofassessmr.it proceedings -

he shall be punishable with imprisonment for a term which may extend to one year.

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(3) No prosecution shall be instituted under this section except with the previous sanction of the Central Government'. "

The motion was negatived. Clause 26-

Amendment of Act 27 of 1957. SHRI

#### PITAMBER DAS : Sir, I move :

33."That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance Bill, 1970, as passed by the Lok Sabha, namely

'That at page 20, lines 43 to 53 be deleted.' "

#### SHRI M. K. MOHTA: Sir. I move.

34."That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance Bill, 1970, as passed by the Lok Sabha, namely

'That at page 31, line 29, after the words "one-half per cent." the words "subject to an initial exemption of rupees one lakh only" be inserted".

35."That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance Bill, 1970, as passed by the Lok Sabha, namely:

'That as page 21, after line 50, the following be inserted, namely :-

- '(ee) After section 43 of the Wealthtax Act, the following section shall be inserted, namely :-
  - 43A. (1) Notwithstanding anything contained in section 43 of this Act, if a Wealth-tax Officer or any other authority in the exercise or purported exercise, of his powers under this Act—
  - (a) recklessly makes unlawful additions to the wealth declared by any assessee or recklessly disallows lawful deduction claimed by an assei-see in the computation of his total wealth; or

## [ Shri M. K. Mohta]

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(b> ma/a fide and without reasonable cause exercises undue pressure upon or coercion against an assessee in respect of any matter in the course of assessment proceedings-

he shall be punishable with imprisonment for a term which may extend to

(2) No prosecution shall be instituted under this section except with the previous sanction of the Central Government'.'

36."That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance Bill, 1970, as passed by the Lok Sabha, namely:-

"That at page 23, line 4, after the brackets and words "(other than business premises)" the words "which is used by the assessee for his own residence" be inserted'-"

37. "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance Bill, 1970, as passed by the Lok Sabha, namely:-

'That at page 23, after line 20, the following be insetted, namely 'provided that if in respect of any assessment year the aggregate of:

- (a) the amount of Income-tax payable by an assessee in respect of his total income under the provisions of the Income-tax Act after making allowance for any relief, rebate or deduction to which the assessee may be entitled under the provisions of the said Act or the relevant Finance Act: and
- (b) the amount of Wealth-tax payable by an assessee in respect of his net wealth under the provisions of the Wealth-tax Act after making allowances for any relief, rebate or deduction to which the assessee may be entitled under the provisions of the said Act or the relevant Finance Act;

exceeds the amount of the total income of the assessee, then and in that event the amount of Wealth tax payable by the assessee shall be reduced by the amount of such excess'.' "

The questions wire proposed.

SHRI M. K. MOHTA: Sir. my amendment 34 is regarding Wealth tax on private descretionary trusts. The short point of the amendment is thus there should be an initial exemption of Rs. 1 lakh in respect of these private trusts before wealth tax could be levied on them. Sir, this initial exemption of Rs. 1 lakh is available to ail individuals and there is no reason why only private trusts should be discriminated against. Unless the private trusts are also put on par with other individuals, it would be discriminatory and, therefore, my amendment.

Sir, my amendment 35 is regarding the misuse of powers by the assessing authoi ties recklessly i»i a mala fide way and without reasonable cause which is similar to the amendment that I moved in respect of incometax. This amendment is in respect of wealth tax. The Hon'ble Minister said that if an officer does something bona fide, he cannot be panalised- Certainly not Sir, and that is why I have taken care to mention the words 'mala fide and without reasonable cause and recklessly' in my amendment. Unless the action of the officer is ma/a fide or reckless or without reasonable cause and at the same time unless there is the previous sanction of the Central Government, tir.is provision would not apply at all. There is a very real need for this kind of provision in the Act it self so that the ordinary citizen could have recourse to a court of law, because simp le departmental procedure is not enough and there are many cases of harassment and misuse of powers by the officials.

My amendment No. 36 is regarding urban property wealth tax. As I said earlier, unless the owner of an urban property is in actual enjoyment of the property itself he cannot be said to be committing any act which is against social justice. If a person is enjoying that urba<i property which may be worth a substantial amount of money, the conception of higher wealth tax on such a property can be understood. But if a person is not directly enjoying such property but is letting it out for the residence of other middle-class families or other middle-class businessmen, he should not be penalised. Therefore, my amendment says that the property should be used by the assessee for his own residence for the purpose of the ex ra wealth tax proposed by the hon. Pr m, Minister.

My next amen ment No. 37 is regarding the total tax that may be paid by any as-sessee including income-tax and wealth tax. It is comni' a knowledge that at certain levels the it :ome-tax along with the wealth tax exceed the income of a person. In such a case th • only thing open to that person isto disinv Bt, to sell his investments, to sell his propei iej in order to pay tax only. In the pre -ntstate of the country's economic develoi meat such disinvestment is clearly not in public interest. Such people should be ither encouraged to save and further inves in productive enterprises. The provision co Id easily be made to ensure that higher i comes would be used not for conspicuous 1 >nsumotion but for productive investme t. But this kind of disinvestment shoul . not be encouraged by -the Government Therefore, my amendment says that t}; total of income-tax and wealth tax shou i not exceed the total income of a perso 1 in any particular

SHRI P. C SETHI: As far as the amendment about the c 'er-pitching is concerned I have already e> ilained the position that the Department s itself conscious of the fact and we are ta :ing administrative steps in order to see th. t a malady of this nature is removed. Wi h regard to amendment No. 36, I would 1 ke to point out that this amendment consi er ibly restricts the scope of additional wea th tax on urban land and buildings by mal ing it applicable only to houses used by th assessee for his own residence and not tho e which are let out. This will defeat the ve y purpose underlying the | levy of additiona wealth tax, namely, to reduce the conce Itration of ownership in urban land and uildings.

The arnendnie its are not acceptable.

MR. DEPUT' CHAIRMAN: The question is:

33#"That th I Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance Bill, 1970, as pissed by the Lok Sabha, .namely :-

'That at page 20, lines 43 to 53 be deleted.' "

The motion was negatived.

MR. DEPUT' **CHAIRMAN** .question is:

34 "That tr! Rajya Sabha recommends to the L -k Sabha that the follow,

ing amendment be made in the Finance Bill, 1970, ai passed by the Lok Sabha, namely

'That at page 21, line 29, after the words "one-half psr cent." the words "subject to an initial exemption of rupees one lakh only" be inserted.'

The motion wis ntgatived.

MR. DEPUTY CHAIRMAN: The question is:

35."That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance Bill, 1970, as passed by the Lok Sabha, nam-Jy:-

'That at page 21, after line 50, the following be inserted, namely:—

- '(ee) After section 43 of the Wealth-tax Act, the following section shallbe inserted, namely:-
- 43A. (1) Notwithstanding anything contained in section 43 of thi\* Act, if a Wealth-tax Officer or any other authority in the exercise or purported exercise, of his powers under this Act-
- recklessly makes unlawful ad (a) ditions to the wealth declared disallows anv assessee or recklessly lawful deduction claimed by an assessee in the computation of his total wealth; or
- mala fide and without reasonable exercises undue pressure upon cause coercion against an assessee in respect of any matter in the course of assessment proceedings-

he shall be punishable with ira prisonment for a term which may extend to one year.

(2) No prosecution shall be instituted under this section except with the previous sanction of the Central Government.'

The motion wis negatived.

MR. DEPUTY CHAIRMAN The question is:

36."That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance Bill, i97°> as passed by the Lok Sabha namely:-

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[Mr. Deputy Chairman]

•That at page 23, line 4, after the brackets and words "(other than business premises)" the words "which is used by the assessee for his own residence" be inserted." The motion was negatived.

MR. DEPUTY CHAIRMAN The question is:

37."That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance Bill, 1970, as passed by the Lok Sabha, namely

'That at page 23, after line 20, the following be inserted, namely :-

'Provided that if in respect of any assessment year the aggregate of;

- (a) the amount of Income-tax I payable by an assessee in respect of ' his total income under the provisions of the Income-tax Act after making allowances for any relief, rebate or deduction to which the assessee may be entitled under the provisions of the said Act or the relevant Finance Act; and
- (b) the amount of Wealth-tax payable by an assessee in respect of his net wealth under the provisions I of the Wealth-tax Act after making allowances for any relief, rebate or deduction to which the assessee may be entitled under the provisions of the said Act or the relevant Finance Act;

exceeds the amount of the total income of the assessee, then and in that event the amount of Wealth-tax payable by the assessee shall be re duced by the amount of such excets."

The motion was negatived.

MR. DEPUTY CHAIRMAN The question is :

"That clause 26 stand part of the Bill"

The motion was adopted.

Clause 26 was added to the Bill.

Clauses 27 to 31 were added to the Bill.

Clause 32 Amendment of Act 1 of 1944.

SHRI LAL K. ADVANI (Delhi): Sir, I move:

4."That the Rajya Sabha recommend! to the Lok Sabha that the following amendment be made in the Finance Bill, 1970, as passed by the Lok Sabha, namely

'That at pages 27 and 28, lines 14 to 47 and 1 to 7, respectively, be deleted.

8."That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance Bill, 1970, as passed by the Lok Sabha, namely

'That at pages 28 and 29, lines 8 to 60 and 1 to 15, respectively, be deleted.'

9."That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance Bill, 1970, as passed by the Lok Sabha,

'That at page 29, after line 13, the following be inserted, namely: ---.

'(pita) in Item No. 7, for the entry in the third column, the entry "Two hundred and five rupees and twent y five paise per kilolitre at fifteen degrees of Centigrade thermometer." shall be susbstituted.' "

io."That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance Bill, 1970, as passed by the Lok Sabha, namely

'That at page 29, lines 24 and 25 be deleted.' "

11."That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance Bill, 1970, as passed by the Lok Sabha, namely:-

'That at page 29, lines 38 to 40 be deleted.' '

ia."That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance Bill, 1970, as passed by the Lok Sabha,

'That at page 30, lines 23 and 24. be deleted.""

13." That he Rajya Sabha recommends to the ,ok Sabha that the following amendmei t be made in the Finance Bill, 1970, as oassed by the Lok Sabha, namely:—

'That at >age 31, lines 1 to 33, be deleted.'"

(Amendment Nos. and 8/013 also stood in the names of Saroashr Prem Mandohar, Man Singh

Varma and j \gdish Prasad Mathur.)

SHRI NAW.vL KISHORE : Sir, I move :

5. "That th( Rajya Sabha recommends to the Lok S vbha that the following amendment be made in the Finance Bill, 1970, as pas: :d by the Lok Sabha, namely:—

'That at p ige 27, line 24, the word 'toffees' be deleted.'"

6. "That the iajya Sabha recommends to the Lok S :bha that the following amendment be nade in the Finance Bill, 1970, as passe,, by the Lok Sabha, namely:—

'That at p ge 27, line 45, the word 'Biscuits' be deleted.'"

7. "That the tajya Sabha recommends to the Lok Sa jha that the following amendment be nade in the Finance Bill 1970, as passei by the Lok Sabha, namely:—

'That at p; je 28, lines 5 and 6 be deleted.\* "

(Amendment Nos. 507 also stood in the name of Shri Ga; ishilal Chaudhary).

The questions u ire proposed.

SHRI LAL K. . D 7ANI : Sir, I do not want to make a long speech on this occasion, but would like to

draw the attention of the 'House that all these intendments that I have moved, Nos. [ and 8 to 13, are aimed at just one objects e. They are all intended to deter Governm< »t from taxing or increasing imposts OIJ articles of consumption for the common mi, :'Lticlessuchas sugar, kerosene oil, bisc its, toffee and such other numerous ar; icles. Every such article has been covered by these amendments. This clause 35; if the one which came as the clause sores disappointment to us when the Budget w as presented. In al I the

happenings and political events of the past ten months or so, whatever their motivation—I need not go into them—the focal point of all talk had been the welfare of the common man. Everyone used to tali about the common man and the worst tilings were done in the name of the common man. The minimum expectation the common man had really been looking forward to was that the budget would honestly reflect this con-cern for the common man that had been so much talked about. This particular clause increases the excise duty and imposes various levies on articles used by the common man, such as kerosene oil, sugar, etc. I am surprised to hear i t being said in support of these levies that there are sections in the country who are far worse off than the sections that consume these articles. That is of course true, but is it the contention of those who now put forth this argument that these sections, which are mostly the salaried classes, whose economy is the tightest, are in a posi (ion to pay more taxes are in a position to bear more burdens? I am afraid I cannot agree with it. I think this approach does not help the economy of the country. We are in a way adversely affecting the economy »f the country also.

When following the reaction of the people to the Railway Budget, there was a withdrawal of the proposed increase in railway fares 01 the Third Class passengers, there was an expectation that perhaps the Gov-ernment might reconsider these parti-' cular levies also that are proposed in this clause 32 of the Bill. It was hoped that when moving the Finance Bill the Prime Minister or the Government would come forward with an assurance that these would be withdrawn. It has been a sore disappointment to us that this has not been done. Of the Rs. 170 crores additional taxation proposed the relief that is to be given is more of a joke. It is like pouring salt on wounds to say that we are going to give a relief of Rs. a crores or even less. I think that even now the Government should reconsider this matter and in the matter of sugar, kerosene oil, etc., it should demonstrate its concern for the common man i in deeds rather than only in words. If these amendments that I have suggested are accepted by the House, perhaps their bona fides can be accepted.

6 P.M.

SHRI NAWAL KISHORE: Sir, there is nothing much for me to speak about except die thing that my amendment [Shri Naval Kishore]

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very simple because it includes only four items, toffees, biscuits, glucose and dextrose. The first two are commodities which as my friend before has said, are food for the common man and more so, for the children. So, I think that toffees and biscuits should not be touched at all. So far as gluco; c and dextrose are concerned, these are common medicines, which are used oy the common man and mostly by children. I am sure that the Finance Minister would have no difficulty in at least accepting my amendment. It is a simple but useful amendment.

श्री गनेशी लाल चौधरी: मैं भी इस पर बोलना चाहता हं।

श्री जगदीश प्रसाद सायुर (राजस्थान) : मेरे नाम से भी अमेंडमेंट हैं। मुझको आपने नहीं ब्लाया।

श्री उपसमापति : सभी के नाम से अमेंडमेंट है, लेकिन जिसने मूब किया है उसकी मौका दिया।

श्री जगबीश प्रसाद माथुर : मैंने भी अमेंड-मेंट पेश किया है, मुझे मौका दें।

श्री उपसमापति: आपने मूब नहों किया है, मूब केवल एक सदस्य करते हैं, उनको मौका दे दिया है। वहीं आरगुमेंट्स बार बार कहें जायेंगे।

श्री अगदीश प्रसाद मायुर : मुझे केवल एक ही बात कहनी है। मैं ज्यादा समय नहीं जूंगा।

श्री उपसमापति : अच्छा । श्री गनेशी लाल सौधरी ।

श्री गनेशी साल चौधरी: श्रीमन्, यह बमेंडमेंट जो है वह बहुत ही छोटा है। आज को बच्चों का खाना है उसके बारे में है। आज देश के बच्चे चाचा नेहरू की याद कर री रहे है और यह कह रहे हैं कि ए घाचा तुम्हारी टी फाइनेंस मिनिस्टर आज हम पर भी टैक्स लगाना चाहती है, हमको भी खाना नहीं देन चाहती है। तो आज नेहरू जी की आत्मा जहा होगी, वहां वह क्या कह रही होगी। जब देश में गौजों के ऊपर अस्याचार हुआ था, तो गौओं नेश्रीकृष्ण जीको पुकाराया। आज देश के बच्चे पुकार रहे हैं कि चाचा देखी तुम्हारी भतीओं का क्या हाल हो रहा है, तुम्हारी पुत्री जो है वह हमको भूखे रखना चाहती है। आज अगर उनकी आरमा को आप मास्ति देता चाहते हैं, तो क्रपा कर के विन मंत्री जी आप बन्चों के नाक्ते व कलेवा पर टैक्स न लगाइये, उनकी खाने की चीजों के उपर दैक्स म लगाइले वयोंकि आज बच्चे जो है, वह देश के भाषी नागरिक हैं, उनको खाने को मिलेगा तो उनकी तंद्रक्स्ती बढ़ेगी और जब उनकी तंदुकस्ती बढ़ेगी तो देश को लाभ होगा।

तो इन मन्दों के साथ में आपसे कहूंगा कि नेहरू जी की आत्मा के लिये जो आपने बच्चों के बिस्कुट पर, बच्चों की टाफी पर टैक्स लगाया है, उसकी समाप्त करें।

श्री जगबीश प्रसाद मायुर : उपसभाव्यव महोदय, जिस समय एप्रोप्रिएशन बिल पर बहुत हुई थी, तो उस समय कहा गया था कि बजट से महंगाई नहीं बढ़ी है। लेकिन जिन-जिन वस्तुओं पर इस फाइनेंस बिल के द्वारा टैक्स लगाया गया है, वे ऐसी हैं जो कि दैनिक जाव-श्यकता की लोगों की चीजें हैं। इस पर जब टेक्स लगता है और साथ ही यह कहते हैं कि महंगाई नहीं बढ़ती है, तो ये दोनों बातें विलक्त विपरीत हैं। सभी माननीय सदस्यों ने एक बात यह कही है कि बच्चों की मिठाई के ऊपर टैक्स नहीं लगाना चाहिये। मिठाई के सम्बन्ध में यह सवाल जब माननीय मोरारजी भाई देसाई बित्त मंत्री थे, उस समय भी लोगों ने उठाया था, उस समय भी भिठाई पर टैक्स न लगाने की बात कही गई थी और उस समय मोरारजी भाई देताई से जब यह बात कही गई थी, तो उन्होंने उस समय यह टैक्स वापस ले लिया था । आज जब उनके स्वान पर नई वित्त मंत्री श्रीमती इन्दिरा गांधी आई हैं, तो उसी टैक्स को जिसका

कि सब लोगों ने जस समय विरोध किया था और जिसको मोरारजी भाई देसाई ने वापस ले लिया था, उसको शीमती इन्दिरा गांधी प्रगतिशील कहने के बाद भी और समाजवादी कहने के बाद भी लगा रही हैं, बच्चों की मिठाई पर टैक्स लगा रही हैं। यह कोई अच्छी बात नहीं है कि इसको लगायें। तो मैं निवेदन करूंगा कि कम से कम जो बच्चों की मिठाई के ऊपर टैक्स लगा रहे हैं, उनको तो वापस सेने के संशोधन का समर्यन की जिये।

भी हयातुल्ला जन्मारी (उत्तर प्रदेश) : डिप्टी चेयरमैन साहन, अभी नेहरू जी की आत्मा का सवाल हुआ था, तो मैने नेहरू जी की आत्मा से पूछा कि क्या कहना है तो नेहरू जी की आत्मा ने कहा कि बच्चे गुड़ खायें, बच्चे रोटी खाय और तमाम दूध ियें, यह सब करें और जो मिठाई है, जो टाफी है वह न खायें। शुरू से ही बच्चों को यह रिखा देना चाहिये कि यह जो चीज है वह अच्छी नहीं है, वह नहीं खानी चाहिये। उसको वह न खारें।

श्रीनारेश्वर प्रसाद शाही: नेहरू जी की आत्मा ने यह भी कहा कि बच्चो शराब भी पियो। नेहरू जी बी आत्माने यह कहा।

श्री ह<mark>यातुल्ला अन्सारी : वह</mark> आपकी आत्मा कह रही है ।

SHRI P. C. SET HI: A question has been raised about sug r, kerosene and particularly about Lscuits and toffees. I would like to point out that so far as the increase in sugar :n concerned, it is only nominal. With I substantially higher production and r teases for free sale the retail price has < ome down and now it is much cheaper han what it was before the Budget. The-e is no justification at persent therefore to withdraw or reduce the levy proposed. However as the Prime Minister mentioned in the other House the Gov< nment will no doubt keep the position constantly under review and take appro iriate remedial action whenever necessa v-. Therefore I do not opose to accept this amendment.

As far as confectionary and chocolates including toffees are concerned these are consumed by the well-to-do classes and therefore I do not accept the amendment.

As far as the question of kerosne is concerned kerosene is one of the petro-leum proudcts in which we are not yet self-sufficient as we are still having (o import some quantity and the consumption as been going up steadily. Some part of the demand is also due to its misuse as an adulterant with high speed diesel oil for transport vehicles. Such misuse is due to the substantial differences in the excise duties charged on superior kerosene and high speed diesel oil. The proposed measure is principally a measure to discourage such adulteration of superior kerosene and the burden of the increase by two paise per litre on the lower and middle classes using kerosene genuinely for burning wick lamps will not be much and other in the more affluent sector of the community can well afford to bear this increase. Therefore I do not propose to accept this amendment.

MR. DEPUTY CHAIRMAN : The question is :

4- "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance Bill 1970, as passed by the Lok Sabha, namely .—

'That at pages 27 and 28, lines 14 to 47 and 1 to 7, respectively, be deleted.' "

Thi motion was negatived.

MR. DEPUTY CHAIRMAN :ThequestioriSs.:

5."That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance Bill, 1970, as passed by the Lok Sabha, namely:—

'That at page 27, line 24, the words "toffees" be deleted."

The motion was negatived.

MR. DEPUTY CHAIRMAN : The question is :

6. "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance [Mr. Deputy Chairman]

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Bill, 1970, as passed by the Lok Sabha, namely:—

'That at page 27, line 45, the words "Biscuits" be deleted.' "

The motion was negatived.

MR. DEPIJTY CHAIRMAN: The question is:

7."That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance Bill, 1970, as passed by the Lok Sabha, namely:—

'That at page a3. lines 5 and 6 be deleted.'"

The motion was negatived.

SEVERAL HON. MEMBERS: Sir, we want a division.

MR. DEPUTY CHAIRMAN: If the hon. Members wanted that there should be a division, in that case, we will have to take up each amendment separately. I would request the hon. Members to select three or four amendments on which they want to press for a division.

# MR. DEPUTY CHAIRMAN : The question is :

8."That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance Bill, 1970, *as* passed by the Lok Sabha, namely

'That at pages 28 and 29, lines 8 to 60 and 1 to 15 , respectively, be deleted.\*  $^{"}$ 

The House divided.

MR. DEPUTY CHAIRMAN
Ayes .... 43
Noes .... 69

# AYES—43

Advani, Shri Lai K. Bindumati Devi, Shrimati Chaudhary, Shri Ganeshi Lai Ch/wda, Shri K. S. Doogar, Shri R. S.

Gautam, Shri Mohan Lai Gupta, Shri Balkrishna Gurupadaswamy, Shri M. S. Kaul.ShriB.K. Kemparaj, Shri B. T. Mahavir, Dr. Bhai Mallikarjunuduj Shri K. P. Mathur, Shri Jagdish Prasad Mishra, Shri S. N. Mishra, Shri Sri Kant Misra, Shri S. D. Mitra, Shri P. C. Mohammad, Chaudhary A. Mohta, Shri M. K. Muniswamy, Shri N. R-Murahari, Shri Godey, Murthy, Shri B. P. Nagaraja Nawal Kishore, Shri Pande, Shri C. D. Parthasarathy, Shri R. T. Pattanayak, Shri B. C. Pitamber Das, Shri Prem Manohar, Shri Pushpaben Janardanrai Mehta, Shrimati Sahai, Shri Ram Shah, Shri Manubhai Shahi, Shri Nagcsawai Prasad Shanta Vasisht, Kumari Shri N.

Shejwalkar, Shri N. K. Sherkhan, Shri Singh, Shri Sitaram Singh, Shri T. N. Tripathi, Shri H- V. Tyagi, Shri tyahavir Varma, Shri Man Singh Varim, Shri Niranjan Vasavada, Shri S. R. Yashoda Reddy, Shrimati

NOES-69

Ahmad, Shri Syed Alva, Shri Joachim Amla, Shri Tirath Ram Anandam, Shri M. Ansari, Shri Abdul Qaiyum

Ansari, Shri Hayat illah Arora, Shri A<sup>r</sup>jun Bachchan, Dr. H. I. Baharul Islam, Sh i Bhatt,Shri Nand Cishore Chandra Shekhar, Shri Chattopadhyaya, )r Debiprasad Das, Shri Balram Deshmukh, Shri 1. G. Dikshit, Shri Uma ihankar Goswanii, Shri Sr> nan Prafulla Gujral, Shri I. K. Hasan, Prof. Saiyi 1 Nurul Jairamdas Daulat am, Shri Kalyan Chand, S Khai tan, Shri R. ». Khan, Shri Akbai A i Kollur, Shri M. 1 Krishan Kant, SI -i Kulkarni, Shri A. G. Kulkarni, ShriB. T. Mahida, Shri U. U. Mangladevi Talw IT, Dr. (Mrs.) Maragatham Cha idrasekha-, Shrimati Mehta, Shri Om Mishra, Shri L. IN Mohamod Usmai . Shri Musafir. Shri Gu umukh Singh Nandini Satpath; Shrimati Narayani Devi iV luaklal, Shrimati Neki Ram, Shri Panda, Shri Bral mananda Panjhazari, Sard tr Raghbir Singh Patil, Shri G. R. Patil, ShriP. S. Punnaiah, Shri

Purabi Mukhop; ihyay, Shrimati Purakayastha, SI ri Mahitosh Ramaswamy, Sh i K. S. Rao, Shri Katra adda Sriniva\* Reddy, Shri Ga dam Naraya<sub>n</sub>a Reddy, Shri K. '. Raghunatha Reddy, Shri M. irinivasa Roshan Lai, Shi Samuel, Shri M H. Sangma, Shri E. M.

Sanjivayya, Shri D. Satyavati Dang, Shriinati Sen, Dr. Triguna Shah, Shri K. K. Shyamkumari Devi, Shrimati Singh, Shri Bhupinder Singh, Shri Dalpat Singh, Shri Jogendra Singh, Shri Phool Singh, Raja Shankar Pratap Singh, Shri Sultan Singh, Shri Triloki Sinha, Shri Awadheshwar Prasad Sinha, Shri Rajendra Pratap Tiwary, Pt. Bhawaniprasad Untoo, Shri Gulam Nabi Lisha Barthakur, Shrimati Vidyawati Ghaturvedi Shrimati

The motion was negatived.

# MR. DEPUTY CHAIRMAN: The question is:

9. "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance Bill, 1970, as passed by the Lok Sabha, namely:

'That at page 29, after line 13, the following be inserted namely:—

'(viia) in Item No. 7, for the entry in the third column, the entry "Two hundred and five rupees and twentyfive paise per kilolitre at fifteen degrees of Centigrade thermometer." shall be substituted.".

The House divided.

MR. DEPUTY CHAIRMAN: Ayes—43; Noes—71.

## AYES—43

Advani, Shri Lai K.
Bindumati Devi, Shrimati 1
Chaudhary, Shri Ganeshi Lai I
Chavda, Shri K. S.
Doogar, Shri R. S.
1 Gautam, Shri Mohan Lai

NOES-71 Ahmad, Shri Syed Alva, Shri Joachim Shri Tirath Ram Anandam, Amla, M. Ansari, Shri Qaiyum Ansari, Shri Havatullah Arora, Shri Arjun Bachchan, Dr. H. R. Baharul Islam, Shri. Bhatt, Shri Nand Kishorc

Reddy, Shrimati.

Shri Chandra Shekhar. Ghattopadhyaya, Dr. Debiprasad Das, Shri Balram Deshmukh, Shri T. G. Dikshit, Shri Umashankar

Goswami, Shri Sriman Prafulla Gujral, Shii I. K.

Hasan, Prof. Sayiid 'Narul Jairamdas Daulatram, Shri Kalyan Ghand, Shri Khaitan,

Shri R. P. Khan, Shri Akbar AH Khan. Prof. Rashid Uddin Kollur, Shri M. L. Krishan Kant, Shri Kulkarni, Shri A. G. Kulkarni, Shri B. T.

Mahida, Shri U. N. Mangiadevi Talwar, Dr. (Mrs.) Maragatham Chandrasekhar, Shrimati Mehta, Om Mishra, Shri L. N. Mohamod Shri Mukherjee, Shri Pranab Usman, Kumar Musafir, Shri Gurumukh Singh Nandini Satpathy, Shrimati Narayani Devi Manaklal, Shrimati Ncki Ram, Shri

Panda, Shri Brahmananda

Panjhazari, Sardar Raghbir Singh

Patil, Shri G. R.

Patil, Shri P. S.

Punnaiah. Shri Kota

Purabi Mukhopadhyay, Shrimati

Purakayastba, Shri Mahitosh

Shri S. Rao. Ramaswamy, K. Shri Katragadda Srinivas Reddy, Shri Gaddam Narayana Reddy, Shri K. V. Raghunatha Reddy, Shri M. Srinivasa Roshan Lai, Shri

Samuel, Shri M. H. Shri E. Sangama, M. Shri Sanjivayya, D. Satyavati Dang, Shrimati

Sen, Dr. Tr gunn

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Shah, Shri fc. K.

Shyamkumari Devi, Shrimati

Singh, Shri Bhupinder

Singh, Shri 3alpat

Singh, Shri Jogendra

Singh, Shri Phool

Singh, Raja Shankar Pratap

Singh, Shri Sultan

Singh, Shri Triloki

Sinha, Shri \wadheshwar Prasad

Sinha, Shri Rajendra Pratap

Tiwary, Pt, Bhawaniprasad

Untoo, Shvi Gulam Nabi

Usha Barthal-ur, Shrimati

Vidyawati Cliaturvedi, Slirimati

The motion was nigati vtd.

#### DEPUTY CHAIRMAN: The MR question is:

to. " That t LC Rajya Sabha recommends to the L( k Sabha that the following amendment ic made in the Finance Bill, 1970, as passed by the Lok Sabha namel':

That at page 29, lines 44 and 25 be deleted' "

The motion wc negatived.

## MR. DEPUTE CHAIRMAN: The question is:

11. "That 1 xe Rajya Sabha recom mends to th Lok Sabha that the following ami ndment be made in the Finance Bill, 1970, as passed by the Lok Sabha name y:

'That at >age 29, lines 38 to 40 be deleted'.

The motion wis negativid.

#### DEPUTY CHAIRMAN: MR. The question is:

12. "Thai the Rajya Sabha recommends 0 the Lok Sabha that the following amendment be made in the Finance till, 1970, as passed by the Lok Sabr i, namely:

'That at page 30, lines 23 and 24 be deleted.

The motion wa, negatived.

DEPUTY CHAIRMAN: MR. The question is:

13. "That the Rajya mmends to the Lok Sabha reco Sabha that the following amendment be made in the Finance Bill, 1970, as passed by the Lok Sabha, namely:-

That at page 31, lines 1 to 33. be deleted' "

The motion was negatived.

# MR. DEPUTY CHAIRMAN: The question is:

"The clause 32 stand part of the Bill." The motion was adopted. Clause 32 was added to the Bill. Clauses 33 and 34 wert added la the Bill. Clause 35-Amendment of Act 58 of 19^7.

## SHRI LAL K. ADVANI: Sir, I move:

"That the Rajya recommends to the Lok Sabha that the following amendment be made in the Finance Bill 1970, as passed by the Lok Sabha namely:

'That at page 33, lines 3 and 4 be deleted."

{The amendment also stood in the names tf Sarvashri Man Singh Varma, Jagdish Prasad Malhur and Prim Manohar.)

Sir, I do not want to make a speech but I would like to point out to the House that this amendment is aimed at withdrawal of the rise in the rate of additional excise duty on sugar which is proposed to be levied in lieu of sales

The question was proposed.

#### MR. DEPUTY CHAIRMAN: The question is:

14. "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance Bill 1970, as passed by the Lok Sabha namely:

'That at page 33, lines 3 and 4 be deleted.' "

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is :

"That clause 35 stand part of the Bill." *The motion was adopted-Clause* 35 *was added to the Bill. Clause* 36 *was added to the Bill. Clause* 37: *Amendment of Act § of* 1898."

SHRI NAWAL KISHORE: Sir, I move:

16. "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance Bill, 1970, as passed by the Lok Sabha, namely:

'That at page 33, line 20, for the figures and words "20 Paise" the figures and words "15 paise" be substituted".

The amendment also stood in the name of hri Ganeshilal Chaudhary.

The question was put and the motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

"That clause 37 stands part of the Bill.

The motion was adopted. Clause

37 was added to the Bill. Clause

38 was added to the Bill.

MR. DEPUTY CHAIRMAN: There is one amendment to clause 39. But it is negative and so it cannot be moved.

The question is:

"That clause 39 stands part of the Bill".

The motion was adopted.

Clause 39 was added to the Bill.

First Schedule

SHRI LAL K. ADVANI: Sir, I more:

17. "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance Bill, 1970, as passed by the Lok Sabha, namely:—

'That at page 34,—

(i) in line figures "Rs. and figures substituted. 13, for the word and 5,000" the words "Rs. 7,500/-" be

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- (ii) for lines 14 to 16, the following be substituted, namely:—
  - (2) where the total income exceeds Rs. 7,500 but does not exceed Rs. 10,000—10 per cent of the amount by which the total income exceeds Rs. 7,500.'."

(The amendment also stood in the names of Sarvashri Prem Manohar, Man Singh Varma and Jagdish Prasad Matlmr.)

## SHRI NAWAL KISHORE: Sir, I move:

18. "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance Bill, 1970, as passed by the Lok Sabha, namely:—

'That at page 41,—

- (i) in line 37, for the word and figures "Rs. 5,000" the word and figures" "Rs. 6,000" be substituted;
- (ii) for lines 38 to 40, Ihe following be substituted, namely:—
  - (2) where the total income exceeds Rs. 6,000 but does not exceed Rs. 10,000—6 per cent of the amount by which the total income exceeds Rs. 6,000'."

The amendment also stood in the name of Shri Ganeshilal Chaudhary.

The questions were proposed.

SHRI LAL K. ADVANI : Sir, my amendment is aimed at substituting in the schedule the figure Rs. '7,500' for the figure 'Rs. 5,000'. This amendment is in accordance Bhoothalingam with the Committee's recommendations. I really fail to see why the Government should not accept it because that committee itself has said that if this recommedation was accepted, it would mean a loss of revenue only to the extent of Rs. 7 or 8 crores but the advantage in terras of administration would be immense. Both on economic and on practical administrative the committee has grounds recommended

\*hat the exempt m limit should be raised to Rs. 7,500 for ndividuals. I think the Government sho ild accept it.

SHRI NAWAL KISHORE: My amendment is a bit different. Here the limit suggested s only Rs. 6,000. My purpose is that the lower middle-class should be given some relief. So I want that the exemp ion limit should be raised from Rs. 5,000 to Rs. 6,000. Then, from Rs. 6,000 to Rs. (0,000 the rate should be 6 per cent and i ot 10 per cent. It would go a long JAMV > ease the burden of the lower in lae j o ip as people with an annual income < "Rs. 10,000 come under lower middlecla s community.

SHRI P. G. SETHI: Sir, as far as the fixing of th( exemption limit is concerned, the pers nal income of Rs. 5,000 is based on a >road judgment of what should be the optimum coverage of income-tax in 1 le present context of our economic growt ... I would like to point out that taking nto account the deduc-ti io if Rs. 35 p:r month, which we have accepted by wa of an amendment, for the salaried class, the exemption limit would be much nearer to about Rs. 6,000. Therefore, I do not propose to accept this amendmen.

# MR. DEPUVY CHAIRMAN: The question is:

17. "Tha the Rajya Sabha recommends I > the Lok Sabha that the following am ndment be made in the Finance Bill, 1970, as passed by the Lok Sabha, namely:—

'That it page 34,—

- (i) in line 13, for the word and figi res "Rs. 5,000" the word ai d figures "Rs. 7,500" be substitu! id.
- (ii) for lines 14 to 16, the following b substituted, nameely;
- (2) w ;ere the total income exceeds Rs. 7,500 but does not exceed Rs. 10,000—10 per cent of the amountby which the total inc ime exceeds Rs. 7,500.'"

The motion MJ, r negatived.

MR. DEPTJ TY CHAIRMAN: The •question is :

18. "That the Rajya Sabha recommends to the Lok Sabha that the

following amendment be made in the Finance Bill, 1970, as passed by the Lok Sabha, namely:—

That at page 41,—

- (i) in line 37, for the word and figures of "Rs. 5>000" the word and figures "Rs. 6,000" be substituted.
- (ii) for lines 38 to 40 the following be substituted namely:—
  - '(2) where the total income exceeds Rs. 6,000 but does not exceed Rs. 10,000—6 per cent of the amount by which the total income exceeds Rs. 6 000.'

The motion was negatived.

# MR. DEPUTY CHAIRMAN: The question is:

"That the First Schedule stands part of the Bill.

The motion was adopted.

The First Schedule was added to the Bill, Second Schedule

#### SHRI LAL K. ADVANI: Sir. I move:

19. "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance Bill, 1970 as passed by the Lok Sabha namely :\_\_\_

"That at page 47, Part II of the Second Schedule be deleted".

(The amendment also stood in the name of Sarvashri Prem Manohar, Man Singh Varma and Jagdish Prasad Maihur.)

Sir, this amendment is about withdrawing the rise in duty on synthetic resins and plastic materials.

The question was proposed.

# MR. DEPUTY CHAIRMAN: The question is:

19. "That the Rajya Sabha recommends to the Lok Sabha that the following amendment be made in the Finance Bill, 1970 as passed by the Lok Sabha namely:

'That at page 47, Part II of the Second Schedule be deleted'.

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question

"That the Second Schedule stands part of the Bill.'

The motion was adopted.

The Second Schedule was added to the Bill. Clause i, the Enacting Formula and the Title were added to the Bill.

SHRI P. C. SETHI: Sir, I move "That the Bill be returned."

The question was proposed.

MR. DEPUTY CHAIRMAN: Mr. Mahida.

SHRI U. N. MAHIDA: At this stage, I do not want to speak just to hear my voice. I wanted to seek a few clarifications which would take me about io minutes. If you are so indulgent and if the Minister would care to make the clarifications, I w'H be most grateful to be allowed to speak.

MR. DEPUTY CHAIRMAN: You make your observations and the hon. Minister will

SHRI U. N. MAHIDA: Thank you, Sir. I originally intended to speak some thing recommending the adopt ion of this Bill as it was furthering the objectives of the Government which is wedded to the socialistic pattern of life. No single measure of government can advance the policies of the Government more than the Budget and the financial Bill. Looked at broadly from this point of view, there are many points which are in favour of the adoption of these financial proposals and there are really some salient points like the raising of the Income-tax exemption limit to Rs. 5,000. The only one single point that I want to make is this that the overall objective of the Finance Bill should be to advance the ideals of the State and remove the difficulties that the people may have. The whole criticism has to be based on this and not on any particular aspect of the Bill. I am only saying this because the Finance Bill is supposed to advance the comforts, the prosperity and the development of the country. Viewed this way, the Finance Bill suffers from three defects. One is in relation to the urban property tax. The urban property tax is likely to be a disincentive for investments in urban housing. One of our objectives is to provide better housing. This tax will •retard investment in housing. Not only

that, there is another aspect of this problem. If housing is curtailed, not oply will there be difficulty in regard to accom modation, but it will affect very materially the employment potential. None of the projects either in the private sector or in the public sector is providing so much employment potential as housing. Even the largest irrigation projects even earthen dams, do not give such opportunities for labour employment because of use of earth moving machinery. This additional urban tax will, therefore, be disadvantageous in two respects, in respect of housing accommodation and in respect of employment.

Then I will very briefly come to the question of agricultural wealth tax. The only justification that has been giveai is that it is legally justifiable. Because a taxation measure is legally justifiable, it does not mean that it is economically justifiable. Last time, the then Finance Minister in reply to the various objections raised by me against equating agricultural' wealth with the ordinary wealth, he merely said he did not understand whether there was any distinction. He tried merely to say that both forms of wealth must be equated. Now, Sir, this is in utter disregard of economic considerations to lay that both forms of wealth are the same. One wealth, in the form of money, bank balances, deposits and shares does not require any effort on the part of the possessor of the wealth to earn income. is not the case with agricultural wealth. Agricultural wealth is one wealth that not only requires personal and rigid attention and complete vigilance, but also requires at the same time further inputs in the mater of wealth itself. A property holder who will be liable to pay wealth tax at the stage of Rs. 2 lakhs will have to find another wealth of at least Rs. 50,000 as inputs before he can get any income. And with all this done agricultural wealth is not quite certain to yield income. There are so many natural difficulties, pestilence, frost and the like, and fluctuation of prices. All this removes fundamentally agricultural wealth from any comparison with ordinary wealth.

Now, no clarification has so far been made—I have discussed this with Income-tax experts and the tax authorities.—as to how the land is to be valued. The only thing that the Finance Minister, ha' been saying is that there will be no harassment. That is a very poor solace. Now, let there be two parcels of land of equal productivity.

One is an irr gation field and the other is a piivatr field where agricultural production has been stepped up by personal effort and private investment, namely, wells, mmp-sets channels and the like. Both parcels of land will be valued on the same basis because of productivity. In one case the man has spent Rs. 2,000 per acre.

He will be  $ta^*$  -. d at the same valuation as another man who is benefited from Government exp\* nditure on canal works by at least Rs. 1 000 per acre. This is a great disparity. Unless this is removed, the measure will not be fair. At the same time there is an< ther anomaly. And that is today on the Statue Books of almost all the States t) ere is an Act regarding betterment That is the policy of the Planning Commi: «on also and it has been accepted univers illy that betterment tax should be levie 1 though for political reasons the Go-ernment is not levying betterment tax t< lay. Now the land that is benefited by thi betterment today will be taxed at its p escnt valuation, but after five years hence Government may for. political reason;want to levy betterment tax and recover t. And then the Govern ment will reco\:r betterment on wealth on which it ha.' already collected Wealth Tax in the pat five years. This is an anomaly for whit 1 there is no explanation. Lastly, those who are familiar with land tenure and agric ilture must know that the raluations of t] e old tenures and new tenures will hav< to be materially different. And there is n> clarification on this, And there has t > de a difference because when a person holding an old tenure sells land he gc s the value fully, for a new tenure land sold even after ten years, the Governmen takes away the major ihare. That is why is the greatest valuation difficult/ and no amount of platitudes that 'here will be no harassment will help u. There is no light thrown on this subject There are Members of 70 years or 80 1 ears of age in this House and they know hat it is for the first time that agri -.ulture has been a little prosperous in die last five ten years. So this sort of taxation without any rational thinking will not he conducive to the stepping up >f agricultural production. Therefore, my ppeal to the production. Therefore, my .ppeal to the honourable Minister is, if a all, in spite of the opposition of the Su tes, this measure is to be enforced, then, let there be a committee of people wh( know agriculture, who know farming, who know land tenure, who know the valuation of land. Let, • committee of expert agriculturists, land

tenure experts and 'settlement' expert along with Members of Parliament be appointed so that the people may not be harassed. Merely to say that there will be no harassment will not help us. Thank you.

SHRI P. C. SETHI: I am very thankful to the honourable Members who have participated in the debate. The level of the debate was very high and dignified with the one exception of Shri Rajnarain. As far as the points made by the last speaker on agricultural wealth-tax are concerned, these provisions have been fully explained and we have also assured that there will be no harassment. I would again assure the honourable Members that the Board will take help, guidance and expert advice from all the quarters, from whatever quarterts expert advice may come, and the Board will issue suitable int tructions with regard to land valuation.

DR. BHAI M.AHAVIR (Delhi): Mr. Deputy Chairman, I also wanted to ask, for some clarifications.

MR. DEPUTY CHAIRMAN: Actually Mr. Mahida wanted to speak ai the initial stage but we could not find time for him. After the honourable Minister has replied to the debate no speeches are made. But since Mr. Mahida could not be given a chance in the beginning, I allowed him now with the request that he should only ask for clarifications and not make a speech. So he asked for his clarifications and the Minister has replied to them.

DR. BHAI MAHAVIR: This is a measure which has to be given special consideration. You say that since Mr. Mahida was not permitted in the beginning you allowed him now. I also made a request to you to give me an opportunity during this stage. Now, is it your decision that during the third reading only one Member could make a speech simply because he had not got a chance in the beginning? There is still some time and the House was prepared to sit till 7 O'clock.

MR. DEPUTY CHAIRMAN: If you fad drawn my attention to this fact, I could have allowed you to speak for a few minutes. But since the honourable Minister has already replied to the debaic, I think it is not desirable that... (intmuptims)

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I Interruption^

DR. BHA1 MAHAVIR: I drew your attention to this. The procedure is that during the third reading you do permit a couple of minutes for Members to ask....

MR. DEPUTY CHAIRMAN : No, no, not necessarily.

SHRI MAHAVIR TYAGI : He only wants to tire them out.

DR. BHAI MAHAIVR: If you have only a technical objection...

MR. DEPUTY CHAIRMAN: The objection is that after the honourable Minister has replied, there should be no speeches now.

DR. BHAI MAHAVIR: But he has not replied to some of the points.

MR. DEPUTY CHAIRMAN: I would like to appeal to honourable Members that we have bad enough discussion on this and if the House...

DR. BHAI MAHAVIR: Actually we shall never be able to say that we have had enough discussion because so many issues are there.

SHR.I R. T. PARTHASARATHY: Mr. Deputy Chairman, the honourable Member there raised some special points.

MR. DEPUTY CHAIRMAN: No, no special points. (*Interruptions*) The honourable Member said that he would not like to make a speech but that he inly wanted to ask for some clarifications if only the honourable Minister would reply.

DR. BHAI MAHAVIR: You can give me only a couple of minutes.

MR. DEPUTY CHAIRMAN: We have had enough discussion now on this. Why do you want to prolong the time. of the House? This is not good.

DR. BHAI MAHAVIR: I would have actually finished by this time. This has been the understanding, the Government wanted under your guidance to dispose of this Finance Bill and the House was prepared to sit till 7 O'clock...

SOME HON. MEMBERS: No, no.

DR. BHAI MAHAVIR: I am not asking for a chance to make a speech.

MR. DEPUTY CHAIRMAN: All right. Let us have a via media. As the honourable Minister has replied to the debate, during the third reading it is not desirable to make any speeches. So if Dr. Mahavir wants to ask one or two clarifications, I will allow him to do so and the honourable Minister may reply.

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SHRI PITAMBER DAS: As a matter of

श्री महावीर त्यागी: ... (Interruptions)
(डवीजन हो गया, डिवीजन होने की वजह से
पिटलक को मालूम हो गया कि कौन कीन है,
जिन्होंने गुगर पर टैक्स लगाया। हमारा मतलब हल हो गया, हम पिटलक को बताना चाहते

fact, if it is a question of procedure I may tell you that whatever the honourable Minister said just now was only a clarification of some points which was sought from him. It was not a reply. We did not consider it as a reply.

MR. DEPUTY CHAIRMAN: He made his points and those points were replied to.

SHRI PITAMBER DAS: No, he-clarified those points.

MR. DEPUTY CHAIRMAN: A number of Members hid made points and the honourable Minister during his fii si speech clarified them. Similarly during the third reading he made some points. All right, Dr. Mahavir, you can ask some questions now.

DR. BHAI MAHAVIR: The way in which the amendments suggested from this side have been disposed of has raised a question mark in our minds because the attitude which the rulir.g party has adopted on this issue is such that the ruling party is not only not sympathetic to the burdens of the common man for whose sake the people in the ruling party talk of socialism but also when amendments asking additional duties on tea, on sugar, on kerosene, on cigarettes etc. not be levied, all these amendments were rejected. That a party which swears in the name of socialism should fail to appreciate... (interruptions) . . . the basic needs of the common man is something to be ashamed of...

SOME HON. MEMBERS: Is he making a speech or is he asking for clarifications?

DR. BHAI M. JHAVIR: I am only asking for clarific tions. Please have some patience.

Then, Sir, wl en in the Lofc this question was raised, the Prime Minister gave an assurance that if at any time she felt that because of this duty on sugar the price i f sugar was rising, she would reconsider t IC question of withdraw ing it. Now I would like to know from the honourable Mini ter if he can give this assurance on th( floor of this House also in respect of ni nly sugar, but also respect of thi iga required by the com mon man for rvdav use. kerosei e, cigarettes, tits, tea, I am asking for tin's clarification because when at the I inie of the discussion I asked why this s'rould not be done, some Members from he ruling party said that these itmss, at least biscuits, were not things of the man's daily use and that they were itmes of luxury. I would like to know whether the Gov consid ;rs these things as items ernment of luxury or tems of common man's consumption. Se :ondty, Sir, I would like to know one mot! thing. This morning also e was a ques ion but it could not come, about economy The Minister has said Minister has also given and the Prime this assurance t! at they are examining the economy measm \*s- It has been disappoint ing for us to Si! that sufficient attention lot been paid to this thing because we believe that 7 per cent. economy in Government expenditure is feasible I would like t< know whefber they really mean to introc ice economy measures so that the burde 1 on the common man If they want to introduce can be reduced such measures, y when they would be able to take a decish n In this connection, Sir, incurred by incurred by 'extravagance' is the word the money ,.e are concerned, that can be u; d for the way the money is spent. There in: instances. For example about Rs. 3,0011 are spent on the mainten ance of Jawah IT Jyoti. That is the salary of a Minister. Now I do not know if Pandit Jawaharlal Ne ,ru would have liked this type of orthodo c idolatry in his name being by the Government in carried on interests of eco lorny.

Lastly, Sir. ,vhen the Government talks of general improvement of the economy, does it mean to do something serious about the u lemployment problem? I gave the figures which have been givei by the Planning and Special Studies unit of the Reserve Bank of Ind a. Their estimate is that

in 1968-69 there were 34-6 million unemployed people in the country and v»hat the Budget proposals seem to do in that direction is precious little. I want an assurance that the Government do not mean to shelve this issue by handling it over to an expert body which is indulging in only highflown technical language merely trying to define what unemployment is. Whatever the definition, we have such a huge burden of unemployment. I would therefore like the Government to give us a categorical assurance that it is going to do something about it and it is going to wipe out this unemployment or to aim at full employment in the foreseeable future. I would like the hon. Minister to say a few words in clarification of these points.

SHRI S. N. MISHRA: Sir, in summing up may I ask whether the hon. Minister has noticed that when it came to the impost on the common man, a considerable section of the House was ag"ir.st them and it was rather very strange to see that many of the Benches occupied by the so-called progressive elements—there was no compulsion—happened to be turncoats, so far as the common man is concerned?

श्री गनेशी लाल चौधरी : श्रीमन्, मैं यह देख रहा हूं कि किस तरह से चेबरमँन को सरकार चोक कर रही है कि यई रीडिंग पर बहस न हो सके । हमारा जो मौलिक अधिकार है यई रीडिंग पर बोलने का, वह अधिकार भी नहीं दिया जाता है । मैं पार्टी की बात तो नहीं कह सकता, लेकिन मैं व्यक्तिगत रूप से इस को प्रोटस्ट करता हूं और दस मिनट के लिए हाउम का त्याग करता हं।

SHRI R. T. PARTHASARATHY: Sir, I have only one clarification to seek from the Prime Minister. Mr. Deputy Chairman, will the Government explain as to how during the course of these two and a half months since the Budget was presented by the Prime Minister to the Parliament Rs. 400 crores of currency has been issued much ahead of time? The Budget reflected round about Rs. Rs. 200 crores of uncovered balance to be substantiated by the issue of currency for the whole year. But in a space of 74 days as per tne Reserve Btfnk chart we find Rs. 400 croies have been released, and 2 to 3 per cent, of price inflation is tlere, which nobody can deny. Now if

[Shri R. T.

this is the state of affairs, I would like to have an explanation from the Minister whether the Finance Minister and the Prime Minister is not heading the country to what I would call economic and financial bankruptcy.

Finance Bill

श्री स्थातुल्ला अन्सारी: डिप्टी चेयरमैन साहब, मैं आनरेबिल मिनिस्टर साहब से रिक्वेस्ट करूंगा कि वे इन मेम्बर साहबान का शुक्रिया जदा करें; क्योंकि उन्होंने इतना वड़ा ट्रिब्यूट पे किया है जितना कि कोई और नहीं कर सकता। एक मेम्बर ने कहा कि कामन मैन विस्कुट खाता है। द पैसे का बिस्कुट मिलता है और दो पैसे की रोटी मिलती है। तो अगर कामन मैन विस्कुट खाता है तो यह एक बड़ी तरक्की है। एक दूसरे मेम्बर साहब ने कहा कि कामन मैन टाफी खाते हैं। तो अगर हिन्दुस्तान इतनी तरक्की कर गया है,तो मेरा खयाल है कि सरकार के जिए इतना बड़ा ट्रिब्यूट और कोई पे नहीं कर सकता जितना कि उन्होंने किया है।

SHRI P- G. SETHI: Sir, when the noting took place here, we were only hearing certain things but one thing was confirmed that there is j erfect agreement and undeistanding between the Congress (O) and the Jan Sangh. That wa>quite visible when the voting took place.

SHRI S. N. MISHRA: Where were the Communists and the DMK?

(Interruptions)

MR. DEPUTY CHAIRMAN: Order, order.

SHRI P- C SETHI: Sir, I am not laying whether it is wrong or right. I •m only pointing out the facts. Sir, as far as the Budget proposals are concerned, I need not go into the details because I have already explained the position in my opening remarks and also while replying to the debate.

Now, Sir, its far ai the question of the commoditie-; being taxed is concerned— Dr. Bhai Mahavir haa raised this question of the Prime Minister's assurance—when I was ieplying to the debate, Dr. Bhai Mahavir was not here. I had repeated what the Prime Minister had said in the other House, that we would be constantly keeping tie situation under watch and after watching the situation if some,! ing becomes necessary then we shall consider it. 1 have rejected that the Prime Minister has said in the other House. Once the Prime Minister has said it in that House or in this House, we have to abide by it.

Then with regaid to the question of price increase, we have replied to this question also. As far as the money supply is concerned, if it is equivalent to the production of consumer goods, etc., it is not bound to be inflationary ard the overall prices increase is one per cent, and on account of the Budget proposals it is -6 per cent. Therefore the contention of the hon. Members that there has been a steep rise after the Budget proposals is not correct. (Interruptions)

DR. BHAI MAHAVIR; Sir, I asked him what steps the Government propose to take with regared to economy. 1 mentioned the Jawahar Jyoti expenditure also. Let him say 'yes' or 'not\* about it.

(Interruptions)

MR. DEPUTY CHAIRMAN: The question is:

"That the Bill be returned."

The motion was adjpted.

MR. DEPUTY CHAIRMAN: The House stands adjourned till u A. M. tomorrow.

The House then adjourned at fifty minutes past six of the clock til! eleven of the clock on Wednesday, the 13th May, 1970.